



UNITED NATIONS CONFERENCE
ON TRANSIT TRADE
OF LAND-LOCKED COUNTRIES

FINAL ACT



UNITED NATIONS

1966

FINAL ACT

of the

UNITED NATIONS CONFERENCE ON TRANSIT TRADE OF LAND-LOCKED COUNTRIES

1. The General Assembly of the United Nations at its 1328th plenary meeting on 10 February 1965 decided to convene an international conference of plenipotentiaries to consider the question of transit trade of land-locked countries and to embody the results of its work in an international convention and such other instruments as it might deem appropriate. This decision was taken in pursuance of a resolution adopted by the First United Nations Conference on Trade and Development at Geneva in June 1964.
2. The United Nations Conference on Transit Trade of Land-locked Countries met at the Headquarters of the United Nations in New York from 7 June 1965 to 8 July 1965.
3. The Governments of the following fifty-eight States were represented at the Conference: Afghanistan, Argentina, Austria, Belgium, Bolivia, Brazil, Burundi, Byelorussian Soviet Socialist Republic, Cameroon, Central African Republic, Chile, Congo (Brazzaville), Czechoslovakia, Federal Republic of Germany, France, Greece, Holy See, Hungary, India, Italy, Ivory Coast, Japan, Kenya, Laos, Liberia, Luxembourg, Malawi, Mali, Mongolia, Nepal, Netherlands, Niger, Nigeria, Pakistan, Paraguay, Poland, Portugal, Republic of Korea, Republic of Viet-Nam, Romania, Rwanda, San Marino, Senegal, South Africa, Spain, Sudan, Switzerland, Thailand, Turkey, Uganda, Ukrainian Soviet Socialist Republic, Union of Soviet Socialist Republics, United Kingdom of Great Britain and Northern Ireland, United Republic of Tanzania, United States of America, Upper Volta, Yugoslavia, and Zambia.
4. The Governments of Australia, Congo (Democratic Republic of), Cuba, Denmark, Ghana, Iran, Iraq, Israel, Mauritania, Peru and Venezuela designated Observers to the Conference.
5. The Inter-Governmental Maritime Consultative Organization participated in the Conference as an Observer in accordance with rule 57 of the rules of procedure of the Conference.

6. The following non-governmental organizations participated in the Conference as Observers in accordance with rule 58 of the rules of procedure of the Conference: International Chamber of Commerce and International Confederation of Free Trade Unions.

7. The Conference elected Mr. Paul Ruegger (Switzerland) as President. Mr. A.A.O. Ezenwa (Nigeria) served as Acting President from 6 to 8 July.

8. The Conference elected the following representatives as Vice-Presidents: Mr. Abdul Hakim Tabibi (Afghanistan); Mr. D. Lucio Garcia del Solar (Argentina); Mr. Fernando Ortiz Sanz (Bolivia); Mr. J.B. Beleoken (Cameroon); Mr. Josef Smejkal (Czechoslovakia); Mr. Herbert Neupert (Federal Republic of Germany); Mr. D.P. Anand (India); Mr. Yaya Diakite (Mali); Mr. A.A.O. Ezenwa (Nigeria); Mr. Jaime de Pinies (Spain); Mr. G.S. Burguchev (Union of Soviet Socialist Republics); and Mr. A.B.C. Danieli (United Republic of Tanzania).

9. The following committees and working groups were set up by the Conference:

General Committee

Chairman: The President of the Conference

Members: The President and the Vice-Presidents of the Conference

Working Group I on Articles 5, 6 and 7

Chairman: Mr. Josef Smejkal (Czechoslovakia)

Working Group II on Articles 1 and 2

Chairman: Mr. W. Riphagen (Netherlands)

Working Group III on Article 11 (formerly Article 12)

Chairman: Mr. Pierre Sanon (Upper Volta)

Working Group IV on Article 16 (formerly article 19)

Chairman: Mr. Guiseppe Barile (Italy)

Drafting Committee

Chairman: Mr. W. Riphagen (Netherlands); later, Mr. Oscar Schachter (Executive Secretary)

Members: Afghanistan, Belgium, Chile, Czechoslovakia, India, Italy, Mali, Nepal, Netherlands, Nigeria, Pakistan, Paraguay, Spain, Union of Soviet Socialist Republics and United Kingdom of Great Britain and Northern Ireland

Credentials Committee

Chairman: Mr. G. Reisch (Austria)

Members: Austria, Belgium, Brazil, Liberia, Nepal, Paraguay,
Sudan, Union of Soviet Socialist Republics and the
United States of America

10. The Secretary-General of the United Nations was represented by Mr. Oscar Schachter, Director of the General Legal Division of the Office of Legal Affairs of the United Nations who served as Executive Secretary. Miss Kwen Chen, Legal Officer, acted as the Secretary of the Conference.
11. The Conference had before it as the basis for its work the report of the Committee on the Preparation of a Draft Convention relating to Transit Trade of Land-locked Countries (A/5906). The draft Convention transmitted by the Committee, the Afro-Asian draft Convention, as well as all the amendments, were annexed to the report.
12. On the basis of its deliberations, as recorded in the summary records of the plenary meetings, the Conference prepared the annexed Convention entitled Convention on Transit Trade of Land-locked States.
13. This Convention, which was adopted by the Conference on 8 July 1965, was opened for signature on that day, until 31 December 1965, at the United Nations Headquarters in New York. The Convention provides for ratification and accession, in accordance with its terms.
14. In addition, the Conference adopted two resolutions, which are annexed to this Final Act.

IN WITNESS WHEREOF the representatives have signed this Final Act.

Done in New York this eighth day of July, nineteen hundred and sixty-five, in a single copy in the Chinese, English, French, Russian and Spanish languages, each text being equally authentic.

CONFERENCE DES NATIONS UNIES
SUR LE COMMERCE DE TRANSIT
DES PAYS SANS LITTORAL

ACTE FINAL



NATIONS UNIES

1966

ACTE FINAL

de la

CONFERENCE DES NATIONS UNIES SUR LE COMMERCE DE TRANSIT DES PAYS SANS LITTORAL

1. A sa 1328^{ème} séance plénière, tenue le 10 février 1965, l'Assemblée générale des Nations Unies a décidé qu'une conférence internationale de plénipotentiaires serait convoquée pour examiner la question du commerce de transit des pays sans littoral et pour consacrer le résultat de ses travaux dans une convention internationale et dans tels autres instruments qu'elle jugerait appropriés. Cette décision a été prise en application d'une résolution adoptée à Genève en juin 1964 par la Première Conférence des Nations Unies sur le commerce et le développement.
2. La Conférence des Nations Unies sur le commerce de transit des pays sans littoral s'est réunie au Siège de l'Organisation des Nations Unies, du 7 juin au 8 juillet 1965.
3. Etaient représentés à la Conférence les gouvernements des cinquante-huit Etats ci-après : Afghanistan, Afrique du Sud, Argentine, Autriche, Belgique, Bolivie, Brésil, Burundi, Cameroun, Chili, Congo (Brazzaville), Côte-d'Ivoire, Espagne, Etats-Unis d'Amérique, France, Grèce, Hongrie, Haute-Volta, Inde, Italie, Japon, Kenya, Laos, Libéria, Luxembourg, Malawi, Mali, Mongolie, Népal, Niger, Nigéria, Ouganda, Pakistan, Paraguay, Pays-Bas, Pologne, Portugal, République centrafricaine, République de Corée, République fédérale d'Allemagne, République socialiste soviétique de Biélorussie, République socialiste soviétique d'Ukraine, République-Unie de Tanzanie, République du Viet-Nam, Roumanie, Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, Rwanda, Saint-Marin, Saint-Siège, Sénégal, Soudan, Suisse, Tchécoslovaquie, Thaïlande, Turquie, Union des Républiques socialistes soviétiques, Yougoslavie et Zambie.
4. Les Gouvernements de l'Australie, du Congo (République démocratique du), de Cuba, du Danemark, du Ghana, de l'Iran, de l'Irak, d'Israël, de la Mauritanie, du Pérou et du Venezuela ont désigné des observateurs à la Conférence.
5. Conformément à l'article 57 du règlement intérieur de la Conférence, l'Organisation intergouvernementale consultative de la navigation maritime a participé à la Conférence en qualité d'observateur.

6. Ont participé à la Conférence en qualité d'observateurs, conformément à l'article 58 du règlement intérieur de la Conférence, les organisations non gouvernementales suivantes : Chambre de commerce internationale et Confédération internationale des syndicats libres.
7. La Conférence a élu président M. Paul Ruegger (Suisse). M. A. A. O. Ezenwa (Nigéria) a rempli les fonctions de Président par intérim du 6 au 8 juillet.
8. La Conférence a élu vice-présidents les représentants ci-après :
M. Abdul Hakim Tabibi (Afghanistan); M. D. Lucio Garcia del Solar (Argentine);
M. Fernando Ortiz Sanz (Bolivie); M. J. B. Beleoken (Cameroun); M. Jaime de Pinies (Espagne); M. D. P. Anand (Inde); M. Yaya Diakite (Mali); M. A. A. O. Ezenwa (Nigéria);
M. Herbert Neupert (République fédérale d'Allemagne); M. A. B. C. Danieli (République-Unie de Tanzanie); M. Josef Smejkal (Tchécoslovaquie) et
M. G. S. Bourgoutchev (Union des Républiques socialistes soviétiques).
9. La Conférence a constitué les comités et groupes de travail suivants :

Bureau de la Conférence

Président : le Président de la Conférence

Membres : le Président et les Vice-Présidents de la Conférence

Groupe de travail I sur les articles 5, 6 et 7

Président : M. Josef Smejkal (Tchécoslovaquie)

Groupe de travail II sur les articles 1 et 2

Président : M. W. Riphagen (Pays-Bas)

Groupe de travail III sur l'article 11 (ancien article 12)

Président : M. Pierre Sanon (Haute-Volta)

Groupe de travail IV sur l'article 16 (ancien article 19)

Président : M. Giuseppe Barile (Italie)

Comité de rédaction

Président : M. W. Riphagen (Pays-Bas), puis M. Oscar Schachter
(Secrétaire exécutif)

Membres : Afghanistan, Belgique, Chili, Espagne, Inde, Italie, Mali,
Népal, Nigéria, Pakistan, Paraguay, Pays-Bas, Royaume-Uni
de Grande-Bretagne et d'Irlande du Nord, Tchécoslovaquie,
et Union des Républiques socialistes soviétiques.

Commission de vérification des pouvoirs

Président : M. G. Reisch (Autriche)

Membres : Autriche, Belgique, Brésil, Etats-Unis d'Amérique,
Libéria, Népal, Paraguay, Soudan et Union des
Républiques socialistes soviétiques

10. Le Secrétaire général de l'Organisation des Nations Unies était représenté par M. Oscar Schachter, directeur de la Division des questions juridiques générales, Service juridique de l'Organisation des Nations Unies, qui a rempli les fonctions de secrétaire exécutif. Mlle Kwen Chen, du Service juridique, a rempli les fonctions de secrétaire de la Conférence.

11. La Conférence était saisie comme base de travail du rapport de la Commission chargée d'élaborer un projet de convention relative au commerce de transit des pays sans littoral (A/5906). Le projet de convention transmis par la Commission, le projet de convention proposé par les pays d'Afrique et d'Asie ainsi que tous les amendements étaient annexés au rapport.

12. Sur la base de ses délibérations, consignées dans les comptes rendus des séances plénières, la Conférence a préparé la Convention jointe en annexe, intitulée "Convention relative au commerce de transit des Etats sans littoral".

13. Cette convention, qui a été adoptée par la Conférence le 8 juillet 1965, a été ouverte à la signature ce même jour jusqu'au 31 décembre 1965 au Siège de l'Organisation des Nations Unies à New York. La Convention est soumise à ratification et est ouverte à l'adhésion, conformément à ses dispositions.

14. De plus, la Conférence a adopté deux résolutions, qui sont annexées au présent Acte final :

EN FOI DE QUOI les représentants ont signé le présent Acte final.

FAIT A NEW YORK, le huit juillet mil neuf cent soixante-cinq, en un seul exemplaire, en langues anglaise, chinoise, espagnole, française et russe, chaque texte faisant également foi.

聯合國陸鎖國家過境貿易會議

藏事文件



聯合國

一九六六年

聯合國陸鎖國家過境貿易會議

歲事文件

一. 聯合國大會於一九六五年二月十日第一三二八次全體會議決定召開國際全權代表會議，審議陸鎖國家過境貿易問題並將工作之成果訂為一項國際公約，並酌量情形載入其他適當文書。此項決定係依據第一次聯合國貿易及發展會議於一九六四年六月在日內瓦所通過之決議案而作成者。

二. 聯合國陸鎖國家過境貿易會議自一九六五年六月七日至一九六五年七月八日在聯合國會所舉行。

三. 下列五十八國政府派遣代表出席會議：阿富汗、阿根廷、奧地利、比利時、玻利維亞、巴西、布隆提、白俄羅斯蘇維埃社會主義共和國、喀麥隆、中非共和國、智利、剛果（布拉薩市）、捷克斯拉夫、德意志聯邦共和國、法蘭西、希臘、教廷、匈牙利、印度、義大利、象牙海岸、日本、肯亞、寮國、賴比瑞亞、盧森堡、馬拉威、馬利、蒙古、尼泊爾、荷蘭、尼日奈及利亞、巴基斯坦、巴拉圭、波蘭、葡萄牙、大韓民國、越南共和國、羅馬尼亞、盧安達、聖馬利諾、塞內加爾、南非、西班牙、蘇丹、瑞士、泰國、土耳其、烏干達、烏克蘭蘇維埃社會主義共和國、蘇維埃社會主義共和國聯邦、大不列顛及北愛爾蘭聯合王國、坦尚尼亞聯合共和國、美利堅合眾國、上伏塔、南斯拉夫及尚比亞。

四. 澳大利亞、剛果（民主共和國）、古巴、丹麥、迦納、伊朗、伊拉克、以色列、茅利塔尼亞、秘魯及委內瑞拉政府派遣觀察員列席本會議。

五. 政府間海事諮商組織依據本會議議事規則第五十七條以觀察員資格列席本會議。

六. 下列非政府組織依據本會議議事規則第五十八條以觀察員資格列席本會議：國際商會及國際自由工會聯合會。

七. 本會議選舉 Mr. Paul Ruegger (瑞士) 為主席。Mr. A. A. O. Ezenwa (奈及利亞) 自七月六日至八日擔任代理主席。

八. 本會議選舉下列國家代表為副主席：Mr. Abdul Hakim Tabibi (阿富汗)；Mr. D. Lucio Garcia del Solar (阿根廷)；Mr. Fernando Ortiz Sanz (玻利維亞)；Mr. J. B. Beleoken (喀麥隆)；Mr. Josef Smejkal (捷克斯拉夫)；Mr. Herbert Neupert (德意志聯邦共和國)；Mr. D. P. Anand (印度)；Mr. Yoyo Diskite (馬利)；Mr. A. A. O. Ezenwa (奈及利亞)；Mr. Jaime de Pinies (西班牙)；Mr. G. S. Burguchev (蘇維埃社會主義共和國聯邦)；及 Mr. A. B. C. Danieli (坦尚尼亞聯合共和國)。

九. 本會議設立下列委員會及工作小組：

總務委員會

主席：本會議主席。

委員：本會議主席及副主席。

關於第五條第六條及第七條之第一工作小組

主席：Mr. Josef Smejkal (捷克斯拉夫)

關於第一條及第二條之第二工作小組

主席：Mr. W. Riphagen (荷蘭)

關於第十一條(原第十二條)之第三工作小組

主席：Mr. Pierre Sonon (上伏塔)

關於第十六條（原第十九條）之第四工作小組

主席：Mr. Giuseppe Barile（義大利）

起草委員會

主席：Mr. W. Riphogen（荷蘭）；後為 Mr. Oscar Schochter（執行秘書）

委員：阿富汗、比利時、智利、捷克斯拉夫、印度、義大利、馬利、尼泊爾、荷蘭、奈及利亞、巴基斯坦、巴拉圭、西班牙、蘇維埃社會主義共和國聯邦及大不列顛及北愛爾蘭聯合王國。

全權證書審查委員會

主席：Mr. G. Reisch（奧地利）

委員：奧地利、比利時、巴西、巴拉圭、賴比瑞亞、尼泊爾、蘇丹、蘇維埃社會主義共和國聯邦及美利堅合眾國。

一〇. 聯合國秘書長指派聯合國法律事務廳一般法律事務司主任 Mr. Oscar Schocher 為其代表，並任執行秘書。法律專員陳琨女士任本會議秘書。

一一. 本會議接有陸鎖國家過境貿易公約草案籌備委員會報告書（A/5906），作為工作之依據。該委員會所遞送之公約草案、亞非國家之公約草案以及所有修正案，均編為該報告書之附件。

一二. 本會議根據各次全體會議簡要紀錄所載審議結果，擬就本歲事文件所附公約，標題為陸鎖國家過境貿易公約。

一三. 本公約經本會議於一九六五年七月八日在紐約聯合國會所通過,並自該日起至一九六五年十二月三十一日止聽由各國簽署。本公約依其規定聽由各國批准與加入。

一四. 此外,本會議通過兩項決議案,作為本藏事文件之附件。為此各代表簽署本藏事文件,以昭信守。

公曆一九六五年七月八日訂於紐約,以中文、英文、法文、俄文及西班牙文製成一本,各文同一作準。

**КОНФЕРЕНЦИЯ
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ
ПО ВОПРОСАМ ТРАНЗИТНОЙ ТОРГОВЛИ СТРАН,
НЕ ИМЕЮЩИХ ВЫХОДА К МОРЮ**

ЗАКЛЮЧИТЕЛЬНЫЙ АКТ



**ОРГАНИЗАЦИЯ
ОБЪЕДИНЕННЫХ НАЦИЙ**

1966

ЗАКЛЮЧИТЕЛЬНЫЙ АКТ

КОНФЕРЕНЦИИ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ ПО ВОПРОСАМ ТРАНЗИТНОЙ ТОРГОВЛИ СТРАН, НЕ ИМЕЮЩИХ ВЫХОДА К МОРЮ

1. Генеральная Ассамблея Организации Объединенных Наций постановила на своем 1328-м пленарном заседании, 10 февраля 1965 г., созвать международную конференцию полномочных представителей для рассмотрения вопроса о транзитной торговле стран, не имеющих выхода к морю, и для оформления результатов своей работы в виде международной конвенции и таких других актов, которые она может считать целесообразными. Это постановление было вынесено во исполнение резолюции, принятой Первой Конференцией Организации Объединенных Наций по вопросам торговли и развития в Женеве в июне 1964 года.
2. Конференция Организации Объединенных Наций по вопросам транзитной торговли стран, не имеющих выхода к морю, состоялась в Центральных учреждениях Организации Объединенных Наций в Нью-Йорке с 7 июня 1965 г. по 8 июля 1965 года.
3. На Конференции были представлены правительства следующих пятидесяти восьми государств: Австрии, Аргентины, Афганистана, Белорусской Советской Социалистической Республики, Бельгии, Берега Слоновой Кости, Боливии, Бразилии, Бурунди, Ватикана, Венгрии, Верхней Вольты, Греции, Замбии, Индии, Испании, Италии, Камеруна, Кении, Конго (Браззавиль), Корейской Республики, Лаоса, Либерии, Люксембурга, Малави, Мали, Монголии, Непала, Нигера, Нигерии, Нидерландов, Объединенной Республики Танзания, Пакистана, Парагвая, Польши, Португалии, Республики Вьетнам, Руанды, Румынии, Сан-Марино, Сенегала, Соединенного Королевства Великобритании и Северной Ирландии, Соединенных Штатов Америки, Союза Советских Социалистических Республик, Судана, Таиланда, Турции, Уганды, Украинской Советской Социалистической Республики, Федеративной Республики Германии, Франции, Центральноафриканской Республики, Чехословакии, Чили, Швейцарии, Югославии, Южной Африки и Японии.

4. Правительства Австралии, Венесуэлы, Ганы, Дании, Израиля, Ирака, Ирана, Конго (Демократической Республики), Кубы, Мавритании и Перу назначили на Конференцию наблюдателей.

5. Межправительственная морская консультативная организация участвовала в Конференции в качестве наблюдателя в соответствии с правилом 57 правил процедуры Конференции.

6. В соответствии с правилом 58 правил процедуры Конференции в ее работе в качестве наблюдателей участвовали следующие неправительственные организации: Международная торговая палата и Международная конфедерация свободных профсоюзов.

7. Конференция избрала своим председателем г-на Пауля Рюггера (Швейцария); г-н А.А.О. Эзенва (Нигерия) исполнял обязанности председателя с 6 по 8 июля.

8. Следующие представители были избраны заместителями председателя: г-н Д. Лусио Гарсиа дель Солар (Аргентина), г-н Абдул Хаким Табиби (Афганистан), г-н Фернандо Ортис Санс (Боливия), г-н Д.П. Ананд (Индия), г-н Хаиме де Пиньес (Испания), г-н Дж. Б. Белеокен (Камерун), г-н Йяйя Диаките (Мали), г-н А.А.О. Эзенва (Нигерия), г-н А.Б.С. Даниэли (Объединенная Республика Танзания), г-н Г.С. Бургучев (Союз Советских Социалистических Республик), г-н Герберт Нейпорт (Федеративная Республика Германии) и г-н Йозеф Смейкаль (Чехословакия).

9. Конференция учредила следующие комитеты и рабочие группы:

Генеральный комитет

Председатель: Председатель Конференции

Члены: Председатель Конференции и заместители Председателя.

Рабочая группа I по статьям 5, 6 и 7

Председатель: г-н Йозеф Смейкаль (Чехословакия)

Рабочая группа II по статьям 1 и 2

Председатель: г-н В. Рипхаген (Нидерланды)

Рабочая группа III по статье 11 (прежняя статья 12)

Председатель: г-н Пьер Санон (Верхняя Вольты)

Рабочая группа IV по статье 16 (прежняя статья 19)

Председатель: г-н Джузеппе Бариле (Италия)

Редакционный комитет

Председатель: г-н В. Рипхаген (Нидерланды), затем -
г-н Оскар Шахтер (Исполнительный секретарь).

Члены: Афганистан, Бельгия, Индия, Испания, Италия, Мали, Непал, Нигерия, Нидерланды, Пакистан, Парагвай, Соединенное Королевство Великобритании и Северной Ирландии, Союз Советских Социалистических Республик, Чехословакия и Чили.

Комитет по проверке полномочий

Председатель: г-н Г. Рейш (Австрия)

Члены: Австрия, Бельгия, Бразилия, Либерия, Непал, Парагвай, Соединенные Штаты Америки, Союз Советских Социалистических Республик и Судан.

10. Генерального Секретаря Организации Объединенных Наций представлял директор общеправового отдела Бюро по правовым вопросам Организации Объединенных Наций г-н Оскар Шахтер, который также был исполнительным секретарем Конференции. Сотрудник по правовым вопросам г-жа Квен Чен исполняла обязанности секретаря Конференции.

11. На рассмотрении Конференции находился, в качестве основы для ее работы, доклад Комитета по подготовке проекта конвенции о транзитной торговле стран, не имеющих выхода к морю (А/5906). К докладу были приложены проект конвенции, составленный Комитетом, проект конвенции афро-азиатских стран и предложенные к ним поправки.

12. На основании своих прений, воспроизведенных в кратких отчетах пленарных заседаний, Конференция подготовила прилагаемую к настоящему Акту Конвенцию, которая именуется: "Конвенция о транзитной торговле внутриконтинентальных государств".

13. Эта Конвенция, которая была принята Конференцией 8 июля 1965 г., открыта для подписания с того же дня и до 31 декабря 1965 г. в Центральных учреждениях Организации Объединенных Наций в Нью-Йорке. В Конвенции предусматривается, что она подлежит ратификации и открыта для присоединения на изложенных в ней условиях.

14. Кроме того, Конференция приняла две резолюции, которые прилагаются к настоящему Заключительному акту.

В УДОСТОВЕРЕНИЕ ЧЕГО представители подписали настоящий Заключительный акт.

Совершено в Нью-Йорке восьмого июля тысяча девятьсот шестьдесят пятого года в одном экземпляре на русском, английском, испанском, китайском и французском языках, причем каждый текст является равно аутентичным.

**CONFERENCIA DE LAS NACIONES UNIDAS
SOBRE EL COMERCIO DE TRANSITO
DE LOS PAISES SIN LITORAL**

ACTA FINAL



NACIONES UNIDAS

1966

ACTA FINAL
de la
CONFERENCIA DE LAS NACIONES UNIDAS SOBRE EL COMERCIO DE
TRANSITO DE LOS PAISES SIN LITORAL

1. La Asamblea General de las Naciones Unidas decidió, en su 1328a. sesión plenaria, celebrada el 10 de febrero de 1965, convocar una conferencia internacional de plenipotenciarios encargada de examinar la cuestión del comercio de tránsito de los países sin litoral y recoger el resultado de sus trabajos en una convención internacional o cualquier instrumento análogo que estimase adecuado. Esta decisión se adoptó en cumplimiento de una resolución aprobada por la Primera Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en Ginebra, en junio de 1964.
2. La Conferencia de las Naciones Unidas sobre el Comercio de Tránsito de los Países sin Litoral se reunió en la Sede de las Naciones Unidas, en Nueva York, del 7 de junio de 1965 al 8 de julio de 1965.
3. Estuvieron representados en la Conferencia los Gobiernos de los cincuenta y ocho Estados siguientes: Afganistán, Alto Volta, Argentina, Austria, Bélgica, Bolivia, Brasil, Burundi, Camerún, Congo (Brazzaville), Costa de Marfil, Checoslovaquia, Chile, España, Estados Unidos de América, Francia, Grecia, Hungría, India, Italia, Japón, Kenia, Laos, Liberia, Luxemburgo, Malawi, Malí, Mongolia, Nepal, Níger, Nigeria, Países Bajos, Pakistán, Paraguay, Polonia, Portugal, Reino Unido de Gran Bretaña e Irlanda del Norte, República Centroafricana, República de Corea, República de Viet-Nam, República Federal de Alemania, República Socialista Soviética de Bielorrusia, República Socialista Soviética de Ucrania, República Unida de Tanzania, Rumania, Rwanda, San Marino, Santa Sede, Senegal, Sudáfrica, Sudán, Suiza, Tailandia, Turquía, Uganda, Unión de Repúblicas Socialistas Soviéticas, Yugoslavia y Zambia.
4. Los Gobiernos de Australia, Congo (República Democrática del), Cuba, Dinamarca, Ghana, Irak, Irán, Israel, Mauritania, Perú y Venezuela enviaron observadores a la Conferencia.
5. La Organización Consultiva Marítima Intergubernamental participó en la Conferencia como observadora, de conformidad con lo dispuesto en el artículo 57 del reglamento de la Conferencia.

6. Las siguientes organizaciones no gubernamentales participaron en la Conferencia como observadores, de conformidad con lo dispuesto en el artículo 58 del reglamento de la Conferencia: la Cámara de Comercio Internacional y la Confederación Internacional de Organizaciones Sindicales y Libres.

7. La Conferencia eligió Presidente al Sr. Paul Ruegger (Suiza). El Sr. A.A.O. Ezenwa (Nigeria) fue Presidente interino del 6 al 8 de julio.

8. La Conferencia eligió Vicepresidentes a los representantes siguientes: Sr. Abdul Hakim Tabibi (Afganistán); Sr. D. Lucio García del Solar (Argentina); Sr. Fernando Ortiz Sanz (Bolivia); Sr. J.B. Beleoken (Camerún); Sr. Josef Smejkal (Checoslovaquia); Sr. Jaime de Piniés (España); Sr. D.P. Anand (India); Sr. Yaya Diakite (Malí); Sr. A.A.O. Ezenwa (Nigeria); Sr. Herbert Neupert (República Federal de Alemania); Sr. A.B.C. Danieli (República Unida de Tanzania); Sr. G.S. Burguchev (Unión de Repúblicas Socialistas Soviéticas).

9. La Conferencia estableció los siguientes comités y grupos de trabajo:

Mesa de la Conferencia

Presidente: El Presidente de la Conferencia.

Miembros: El Presidente y los Vicepresidentes de la Conferencia.

Grupo de Trabajo I para el estudio de los artículos 5, 6 y 7

Presidente: Sr. Josef Smejkal (Checoslovaquia)

Grupo de Trabajo II para el estudio de los artículos 1 y 2

Presidente: Sr. W. Riphagen (Países Bajos)

Grupo de Trabajo III para el estudio del artículo 11 (anteriormente artículo 12)

Presidente: Sr. Pierre Sanon (Alto Volta)

Grupo de Trabajo IV para el estudio del artículo 16 (anteriormente artículo 19)

Presidente: Sr. Giuseppe Barile (Italia)

Comité de Redacción

Presidente: Sr. W. Riphagen (Países Bajos); luego, Sr. Oscar Schachter (Secretario Ejecutivo)

Miembros: Afganistán, Bélgica, Checoslovaquia, Chile, España, India, Italia, Malí, Nepal, Nigeria, Países Bajos, Pakistán, Paraguay, Reino Unido de Gran Bretaña e Irlanda del Norte y Unión de Repúblicas Socialistas Soviéticas.

Comisión de Verificación de Poderes

Presidente: Sr. G. Reisch (Austria)

Miembros: Austria, Bélgica, Brasil, Estados Unidos de América, Liberia, Nepal, Paraguay, Sudán y Unión de Repúblicas Socialistas Soviéticas.

10. El Secretario General de las Naciones Unidas estuvo representado por el Sr. Oscar Schachter, Director de la División de Asuntos Jurídicos Generales de la Oficina de Asuntos Jurídicos de las Naciones Unidas, que desempeñó las funciones de Secretario Ejecutivo. La Srta. Kwen Chen, oficial jurídico desempeñó las funciones de Secretaria de la Conferencia.

11. La Conferencia tuvo a la vista como base de sus trabajos el informe del Comité encargado de preparar un proyecto de convención relativa al comercio de tránsito de los países sin litoral (A/5906). El proyecto de convención transmitido por el Comité, el proyecto de convención propuesto por los países de Africa y Asia y todas las enmiendas se presentaron anexos al informe.

12. Como resultado de sus deliberaciones publicadas en las actas resumidas de las sesiones plenarias, la Conferencia preparó la Convención anexa titulada Convención sobre el Comercio de Tránsito de los Estados sin Litoral.

13. Esta Convención que fue aprobada por la Conferencia el 8 de julio de 1965 ha quedado abierta a la firma ese día, hasta el 31 de diciembre de 1965, en la Sede de las Naciones Unidas, Nueva York. La Convención está sujeta a ratificación y adhesión, de conformidad con sus disposiciones.

14. Además, la Conferencia aprobó dos resoluciones, que figuran en anexo a la presente Acta Final.

EN TESTIMONIO DE LO CUAL los representantes firman esta Acta Final.

Hecha en Nueva York, el día ocho de julio de mil novecientos sesenta y cinco, en un solo ejemplar, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗:
За Афганистан:
FOR EL AFGANISTÁN:

Abdul H. TABIBI

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За Аргентину:
FOR LA ARGENTINA:

Juan C. BELTRAMINO

FOR AUSTRIA:
POUR L'AUTRICHE:
奥地利:
За Австрию:
FOR AUSTRIA:

Kurt WALDHEIM

FOR BELGIUM:
POUR LA BELGIQUE:
比利時:
За Бельгію:
FOR BÉLGICA:

DE ROMRÉE
J. WOULBROUN

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞:
За Бولیвію:
FOR BOLIVIA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
За Бразилію:
FOR EL BRASIL:

José SETTE CÂMARA

FOR BURUNDI:
POUR LE BURUNDI:
布隆提:
За Бурунди:
FOR BURUNDI:

Térence NSANZE

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國:
За Белорусскую Советскую Социалистическую Республику:
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

G. G. TCHERNOUCHTENKO

FOR CAMEROON:
POUR LE CAMEROUN:
喀麥隆:
За Камерун:
FOR EL CAMERÚN:

J. B. BELEOKEN

FOR THE CENTRAL AFRICAN REPUBLIC:
POUR LA REPUBLIQUE CENTRAFRICAINE:
中非共和國:
За Центральноафриканскую Республику:
FOR LA REPÚBLICA CENTROAFRICANA:

FOR CHILE:
POUR LE CHILI:
智利:
За ЧИЛИ:
FOR CHILE:

E. GAJARDO

FOR THE CONGO (BRAZZAVILLE):
POUR LE CONGO (BRAZZAVILLE):
剛果 (布拉薩市):
За Конго (Браззавиль):
FOR EL CONGO (BRAZZAVILLE):

S. MOHET

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫:
За Чехословакию:
FOR CZECHOSLOVAKIA:

J. ŠMEJKAL

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國:
За Федеративную Республику Германии:
FOR LA REPÚBLICA FEDERAL DE ALEMANIA:

Herbert NEUPERT

FOR FRANCE:
POUR LA FRANCE:
法蘭西:
За Францию:
FOR FRANCIA:

P. JULIEN

FOR GREECE:
POUR LA GRÈCE:
希臘:
За Грецию:
FOR GRECIA:

Alexandre DEMETROPOULOS

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷:
За Святейший престол:
FOR LA SANTA SEDE:

Charles J. WALSH

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利:
За Венгрию:
FOR HUNGRIA:

Károly CSATORDAY

FOR INDIA :
POUR L'INDE :
印度 :
За Индию :
FOR LA INDIA :

D. P. ANAND

FOR ITALY :
POUR L'ITALIE :
義大利 :
За Италию :
FOR ITALIA :

Giuseppe BARILE

FOR THE IVORY COAST :
POUR LA CÔTE-D'IVOIRE :
牙象海岸 :
За Берег Слоновой Кости :
FOR LA COSTA DE MARFIL :

M. АКА

FOR JAPAN:
POUR LE JAPON:
日本:
За Японию:
FOR EL JAPÓN:

Toshio YAMAZAKI

FOR KENYA:
POUR LE KENYA:
肯亞:
За Кения:
FOR KENIA:

FOR LAOS:
POUR LE LAOS:
寮國:
За Лаос:
FOR LAOS:

T. KHAMPAN

FOR LIBERIA:
POUR LE LIBÉRIA:
賴比瑞亞:
За Либерию:
FOR LIBERIA:

Nathaniel EASTMAN

FOR LUXEMBOURG:
POUR LE LUXEMBOURG:
盧森堡:
За Люксембург:
FOR LUXEMBURGO:

Pierre WURTH

FOR MALAWI:
POUR LE MALAWI:
馬拉威:
За Малави:
FOR MALAWI:

R. P. CHISALA

FOR MALI:
POUR LE MALI:
馬利:
Зa MaлИ:
POR MALÍ:

Y. DIAKITE

FOR MONGOLIA:
POUR LA MONGOLIE:
蒙古:
Зa МонголиИ:
POR MONGOLIA:

I. OCHIRBAL

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾:
Зa НeпaлИ:
POR NEPAL:

Padma Bahadur KHATRI
DEVENDRA Raj Upadhya

FOR THE NETHERLANDS:
POUR LES PAYS-BAS:
荷蘭:
За Нидерланды:
FOR LOS PAÍSES BAJOS:

Piet-Hein J. M. HOUBEN

FOR THE NIGER:
POUR LE NIGER:
奈及爾:
За Нигер:
FOR EL NIGER:

M. SEYDOU

FOR NIGERIA:
POUR LA NIGÉRIA:
奈及利亞:
За Нигерию:
FOR NIGERIA:

A. O. EZENWA

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦:
За Пакистан:
FOR EL PAKISTÁN:

E. A. NAIK

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭:
За Парагвай:
FOR EL PARAGUAY:

Miguel SOLANO LÓPEZ

FOR POLAND:
POUR LA POLOGNE:
波蘭:
За Польшу:
FOR POLONIA:

Krzysztof DABROWSKI

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙:
За Португалию:
FOR PORTUGAL:

António PATRÍCIO

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國:
За Корейскую Республику:
FOR LA REPÚBLICA DE COREA:

Yong Shik KIM

FOR THE REPUBLIC OF VIET-NAM:
POUR LA RÉPUBLIQUE DU VIET-NAM:
越南共和國:
За Республику Вьетнам:
FOR LA REPÚBLICA DE VIET-NAM:

NGUYÊN-DUY-LIÊN

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞:
За Румынию:
FOR RUMANIA:

Edwin GLASER

FOR RWANDA:
POUR LE RWANDA:
盧安達:
За Руанду:
FOR RWANDA:

C. RYABONYENDE

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾:
За Сан-Марино:
FOR SAN MARINO:

Franco FIORIO

FOR SENEGAL:
POUR LE SÉNÉGAL:
塞內加爾:
За Сенегал:
FOR EL SENEGAL:

FOR SOUTH AFRICA:
POUR L'AFRIQUE DU SUD:
南非:
За Южную Африку:
FOR SUDÁFRICA:

M. I. BOTHA

FOR SPAIN:
POUR L'ESPAGNE:
西班牙:
За Испанию:
FOR ESPAÑA:

Jaime DE PINIÉS

FOR THE SUDAN:
POUR LE SOUDAN:
蘇丹:
За Судан:
FOR EL SUDÁN:

EL-AHMADI

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士:
За Швейцарию:
FOR SUIZA:

F. DE ZIEGLER

FOR THAILAND:
POUR LA THAÏLANDE:
泰國:
За Таиланд:
FOR TAILANDIA:

FOR TURKEY:
POUR LA TURQUIE:
土耳其:
За Турцию:
FOR TURQUIA:

Nurettin KARAKÖYLÜ

FOR UGANDA:
POUR L'UGANDA:
烏干達:
За Уганду:
FOR UGANDA:

A. O. OUMA

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
烏克蘭蘇維埃社會主義共和國:
За Украинскую Советскую Социалистическую Республику:
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

V. P. CHERNYAVSKY

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
蘇維埃社會主義共和國聯邦:
За Союз Советских Социалистических Республик:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

G. S. BURGUCHEV

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國:
За Соединенное Королевство Великобритании и Северной Ирландии:
POR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

Ian M. SINCLAIR

FOR THE UNITED REPUBLIC OF TANZANIA:
POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:
坦尚尼亞聯合共和國:
За Объединенную Республику Танзания:
POR LA REPÚBLICA UNIDA DE TANZANIA:

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國:
За Соединенные Штаты Америки:
FOR LOS ESTADOS UNIDOS DE AMÉRICA:

H. Rowan GAITHER

FOR THE UPPER VOLTA:
POUR LA HAUTE-VOLTA:
上伏塔:
За Верхнюю Вольту:
FOR EL ALTO VOLTA:

J. BOUREIMA KABORÉ

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫:
За Югославию:
FOR YUGOSLAVIA:

A. JELIĆ

FOR ZAMBIA:
POUR LA ZAMBIE:
尚比亞:
За Замбию:
FOR ZAMBIA:

F. M. MULIKITA

**UNITED NATIONS CONFERENCE
ON TRANSIT TRADE
OF LAND-LOCKED COUNTRIES**

RESOLUTIONS



UNITED NATIONS

1966

RESOLUTION ON FACILITATION OF MARITIME TRADE OF LAND-LOCKED
COUNTRIES, ADOPTED BY THE CONFERENCE AT ITS 34TH PLENARY
MEETING HELD ON 6 JULY 1965

The United Nations Conference on Transit Trade of Land-locked Countries, 1965,

Recognizing that the Convention on Facilitation of International Maritime Traffic, 1965, and its Annex, adopted at the International Conference on Facilitation of Maritime Travel and Transport, held in London in 1965, is applicable to the maritime trade of land-locked countries through the operation of paragraph two of article Two of that Convention,

Considering that the application of that Convention and its Annex may greatly benefit maritime travel and transport, including the flow of transit trade of land-locked countries,

Invites the attention of the States represented at this Conference to the Final Act of the International Conference on Facilitation of Maritime Travel and Transport, 1965, which includes the Convention on Facilitation of International Maritime Traffic adopted by that Conference, and

Expresses the hope that the Inter-Governmental Maritime Consultative Organization will take appropriate measures within the scope of the above-mentioned Convention and its Annex and Resolutions Four and Five of the Conference on Facilitation of Maritime Travel and Transport, to facilitate the transit trade of land-locked countries.

RESOLUTION ADOPTED BY THE CONFERENCE AT ITS 36TH PLENARY
MEETING HELD ON 8 JULY 1965

The Conference on Transit Trade of Land-locked Countries,

Noting the joint effort made by the participating States to adopt a Convention for recognizing the need of land-locked countries for adequate transit facilities in promoting international trade,

Recognizing that as the transit trade of land-locked countries, comprising one fifth of the nations of the world, is of the utmost importance to economic co-operation and expansion of international trade,

Recommends that all States which have been invited to the Conference examine, as soon as possible and in a sympathetic spirit, the possibility of becoming Parties to the Convention,

Further recommends that the Trade and Development Conference and its organs should give close and serious attention to the importance of the provisions of the Convention on Transit Trade of Land-locked States adopted at United Nations Headquarters on 8 July 1965,

Recommends that the Secretary-General through the technical co-operation organs of the United Nations and through the regional economic commissions should extend assistance in furthering transit trade to the members of the United Nations land-locked or transit States alike upon their request, within the framework of the established procedures of the United Nations and its related agencies.

CONFERENCE DES NATIONS UNIES
SUR LE COMMERCE DE TRANSIT
DES PAYS SANS LITTORAL

RESOLUTIONS



NATIONS UNIES

1966

RESOLUTION VISANT A FACILITER LE COMMERCE MARITIME DES PAYS SANS
LITTORAL, ADOPTÉE PAR LA CONFERENCE A SA 34^{ème} SEANCE PLENIERE
TENUE LE 6 JUILLET 1965

La Conférence des Nations Unies sur le commerce de transit des pays
sans littoral, 1965,

Reconnaissant que la Convention visant à faciliter le trafic maritime international, 1965, et son Annexe, adoptée à la Conférence internationale visant à faciliter les voyages et les transports maritimes, qui s'est tenue à Londres en 1965, est applicable au commerce maritime des pays sans littoral en vertu des dispositions du paragraphe 2 de l'article II de ladite Convention,

Considérant que l'application de cette Convention et de son Annexe peut favoriser considérablement les voyages et les transports maritimes, et notamment le mouvement du commerce de transit des pays sans littoral,

Appelle l'attention des Etats représentés à la Conférence sur l'Acte final de la Conférence internationale visant à faciliter les voyages et les transports maritimes, 1965, qui contient la Convention visant à faciliter le trafic maritime international, adoptée par cette Conférence, et

Exprime l'espoir que l'Organisation intergouvernementale consultative de la navigation maritime prendra, dans le cadre de la Convention susmentionnée et de son Annexe et des résolutions 4 et 5 adoptées par la Conférence visant à faciliter les voyages et les transports maritimes, des mesures appropriées pour faciliter le commerce de transit des pays sans littoral.

RESOLUTION ADOPTÉE PAR LA CONFÉRENCE A SA 36^{ème} SEANCE
PLÉNIÈRE TENUE LE 8 JUILLET 1965

La Conférence sur le commerce de transit des pays sans littoral,

Notant l'effort commun des Etats participants pour adopter une convention reconnaissant le besoin que les pays sans littoral ont de facilités de transit suffisantes pour promouvoir leur commerce international,

Reconnaissant que le commerce de transit des pays sans littoral, qui représentent un cinquième des nations du monde, est de la plus haute importance pour la coopération économique et l'expansion du commerce international,

Recommande que tous les Etats qui ont été invités à la Conférence étudient le plus rapidement possible et avec bienveillance la possibilité de devenir partie à la Convention,

Recommande en outre que la Conférence du commerce et du développement et ses organes prêtent une attention soutenue à l'importance des dispositions de la Convention sur le commerce de transit des pays sans littoral adoptée au Siège de l'Organisation des Nations Unies le 8 juillet 1965,

Recommande que le Secrétaire général, par l'intermédiaire des organes de coopération technique des Nations Unies et celui des commissions économiques régionales, prête son concours, en vue de favoriser le commerce de transit, tant aux pays sans littoral qu'aux pays de transit Membres de l'Organisation des Nations Unies, sur leur demande, dans le cadre des procédures établies de l'ONU et des organisations qui lui sont reliées.

聯合國陸鎖國家過境貿易會議

決議案



聯合國

一九六六年

一九六五年七月六日

本會議第三十四次全體會議所通過
關於便利陸鎖國家海上貿易之決議案

一九六五年聯合國陸鎖國家過境貿易會議，

確認一九六五年在倫敦舉行之國際便利海上旅行及運輸會議所通過之一九六五年便利國際海上運輸公約及其附件得由施行該公約第二條第二項而適用於陸鎖國家之海上貿易，

認為該公約及其附件之通用對於海上旅行及運輸，包括陸鎖國家過境貿易之流通，可有極大裨益，

請出席本會議各國注意一九六五年國際便利海上旅行及運輸會議之歲事文件，其中載有該會議所通過之便利國際海上運輸公約，並

表示希望政府間海事諮商組織在上述便利海上旅行及運輸會議公約及其附件與決議案四及五之範圍內採取適當措施，以便利陸鎖國家之過境貿易。

一九六五年七月八日

本會議第三十八次全體會議所通過之決議案

陸鎖國家過境貿易會議，

備忘各參加國家協同努力，謀求通過一項公約，確認陸鎖國家需要充分之過境便利以促進國際貿易，

鑒於陸鎖國家佔全世界國家五分之一，其過境貿易對於經濟合作及國際貿易擴展至關重要。

建議所有應邀參加此次會議之國家，本同情之精神儘速研究是否有成為本公約當事國之可能，

復建議貿易及發展會議及其所屬機關密切慎重注意一九六五年七月八日在聯合國會所通過之陸鎖國家過境貿易公約各項規定之重要性，

建議秘書長經由聯合國技術合作機關及區域經濟委員會對於聯合國各會員國，不論其為陸鎖國家或經過國家，均根據其請求，在聯合國及其有關機關既定程序之範圍內，給予協助，以便促進過境貿易。

**КОНФЕРЕНЦИЯ
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИИ
ПО ВОПРОСАМ ТРАНЗИТНОЙ ТОРГОВЛИ СТРАН,
НЕ ИМЕЮЩИХ ВЫХОДА К МОРЮ**

РЕЗОЛЮЦИИ



**ОРГАНИЗАЦИЯ
ОБЪЕДИНЕННЫХ НАЦИЙ**

1966

РЕЗОЛЮЦИЯ ОБ ОБЛЕГЧЕНИИ МОРСКОЙ ТОРГОВЛИ СТРАН, НЕ ИМЕЮЩИХ
ВЫХОДА К МОРЮ, ПРИНЯТАЯ КОНФЕРЕНЦИЕЙ НА 34-М ПЛЕНАРНОМ
ЗАСЕДАНИИ, СОСТОЯВШЕМСЯ 6 ИЮЛЯ 1965 ГОДА

Конференция Организации Объединенных Наций 1965 года по
вопросам транзитной торговли стран, не имеющих выхода к морю,

признавая, что Конвенция 1965 года об облегчении международ-
ного морского судоходства и Приложение к ней, принятые на Междуна-
родной конференции по облегчению морских путешествий и перевозок,
состоявшейся в Лондоне в 1965 году, применимы к морской торговле
стран, не имеющих выхода к морю, в порядке проведения в жизнь по-
ложений второго пункта второй статьи этой Конвенции,

принимая во внимание, что применение этой Конвенции и Прило-
жения к ней может значительно способствовать морским путешествиям
и перевозкам, в том числе процессу транзитной торговли стран, не
имеющих выхода к морю,

обращает внимание государств, представленных на настоящей
Конференции, на Заключительный акт Международной конференции
1965 года по облегчению морских путешествий и перевозок, в который
включена Конвенция об облегчении международного морского судоход-
ства, принятая этой Конференцией, и

выражает надежду, что Межправительственная морская консуль-
тативная организация примет соответствующие меры, в рамках выше-
упомянутой Конвенции и Приложения к ней, а также четвертой и пя-
той резолюций Конференции по облегчению морских путешествий и
перевозок, для облегчения транзитной торговли стран, не имеющих
выхода к морю.

РЕЗОЛЮЦИЯ, ПРИНЯТАЯ КОНФЕРЕНЦИЕЙ НА 36-М ПЛЕНАРНОМ ЗАСЕДАНИИ,
СОСТОЯВШЕМСЯ 8 ИЮЛЯ 1965 ГОДА

Конференция по вопросам транзитной торговли стран, не имеющих выхода к морю,

отмечая совместные усилия участвующих государств, направленные на принятие Конвенции, признающей нужду стран, не имеющих выхода к морю, в соответствующих транзитных возможностях для поощрения международной торговли,

признавая, что транзитная торговля стран, не имеющих выхода к морю, которые составляют одну пятую общего числа государств мира, имеет первостепенное значение для экономического сотрудничества и расширения международной торговли,

рекомендует, чтобы все государства, которые были приглашены на Конференцию, рассмотрели возможно скорее и в благожелательном свете вопрос о возможности стать сторонами Конвенции;

рекомендует далее, чтобы Конференция по вопросам торговли и развития и ее органы обратили непосредственное и серьезное внимание на важность положений Конвенции о транзитной торговле внутриконтинентальных государств, принятой 8 июля 1965 г. в Центральных учреждениях Организации Объединенных Наций в Нью-Йорке;

рекомендует, чтобы Генеральный Секретарь, через посредство органов технического сотрудничества Организации Объединенных Наций и региональных экономических комиссий, оказывал содействие в развитии транзитной торговли государствам-членам Организации Объединенных Наций, как не имеющим выхода к морю, так и транзитным, по их просьбе, в рамках установленной процедуры Организации Объединенных Наций и связанных с нею учреждений.

**CONFERENCIA DE LAS NACIONES UNIDAS
SOBRE EL COMERCIO DE TRANSITO
DE LOS PAISES SIN LITORAL**

RESOLUCIONES



NACIONES UNIDAS

1966

RESOLUCION SOBRE FACILIDADES PARA EL COMERCIO MARITIMO DE LOS PAISES
SIN LITORAL, APROBADA POR LA CONFERENCIA EN SU 34a. SESION PLENARIA,
CELEBRADA EL 6 DE JULIO DE 1965

La Conferencia de las Naciones Unidas sobre el Comercio de Tránsito de los Países sin Litoral, 1965,

Reconociendo que la Convención para Facilitar el Tráfico Marítimo Internacional, 1965, y su anexo, aprobados en la Conferencia Internacional para Facilitar los Viajes y Transportes Marítimos, celebrada en Londres en 1965, son aplicables al comercio marítimo de los países sin litoral en virtud de lo dispuesto en el párrafo 2 del artículo 2 de dicha Convención,

Considerando que la aplicación de dicha Convención y de su anexo puede ser muy beneficiosa para los viajes y transportes marítimos, incluido el comercio de tránsito de los países sin litoral,

Señala a la atención de los Estados representados en esta Conferencia el Acta Final de la Conferencia Internacional para Facilitar los Viajes y Transportes Marítimos, 1965, que incluye la Convención para Facilitar el Tráfico Marítimo Internacional aprobada por dicha Conferencia; y

Expresa la esperanza de que la Organización Consultiva Marítima Intergubernamental tome medidas apropiadas dentro de la esfera de aplicación de la mencionada Convención y de su anexo, así como de las resoluciones 4 y 5 de la Conferencia para Facilitar los Viajes y Transportes Marítimos, con objeto de hacer más expedito el comercio de tránsito de los países sin litoral.

RESOLUCION APROBADA POR LA CONFERENCIA EN SU 36a. SESION PLENARIA,
CELEBRADA EL 8 DE JULIO DE 1965

La Conferencia sobre el Comercio de Tránsito de los Países sin Litoral,

Tomando nota del esfuerzo conjunto hecho por los Estados participantes para aprobar una Convención en la que se reconociera que los países sin litoral necesitan facilidades de tránsito adecuadas con objeto de fomentar el comercio internacional,

Reconociendo que el comercio de tránsito de los países sin litoral, que constituyen una quinta parte de las naciones del mundo, es de capital importancia para la cooperación económica y la expansión del comercio internacional,

Recomienda que todos los Estados que han sido invitados a la Conferencia examinen, tan pronto como sea posible y con espíritu de comprensión, la posibilidad de ser Partes en la Convención;

Recomienda asimismo a la Junta de Comercio y Desarrollo y a sus órganos que estudien atenta y seriamente la importancia de las disposiciones de la Convención sobre el Comercio de Tránsito de los Países sin Litoral, aprobada en la Sede de las Naciones Unidas el 8 de julio de 1965;

Recomienda que el Secretario General, por conducto de los órganos de cooperación técnica de las Naciones Unidas y de las comisiones económicas regionales, ofrezca ayuda y asistencia para fomentar el comercio de tránsito a los Estados Miembros de las Naciones Unidas, tanto sin litoral como de tránsito, que lo soliciten, dentro del marco de los procedimientos establecidos por las Naciones Unidas y sus correspondientes organismos.

UNITED NATIONS CONFERENCE
ON TRANSIT TRADE
OF LAND-LOCKED COUNTRIES

CONVENTION
ON TRANSIT TRADE
OF LAND-LOCKED STATES



UNITED NATIONS

1966

CONVENTION ON TRANSIT TRADE OF LAND-LOCKED STATES

PREAMBLE

The States Parties to the present Convention,

Recalling that article 55 of its charter requires the United Nations to promote conditions of economic progress and solutions of international economic problems,

Noting General Assembly resolution 1028 (XI) on the land-locked countries and the expansion of international trade which, "recognizing the need of land-locked countries for adequate transit facilities in promoting international trade", invited "the Governments of Member States to give full recognition to the needs of land-locked Member States in the matter of transit trade and, therefore, to accord them adequate facilities in terms of international law and practice in this regard, bearing in mind the future requirements resulting from the economic development of the land-locked countries",

Recalling article 2 of the Convention on the High Seas which states that the high seas being open to all nations, no State may validly purport to subject any part of them to its sovereignty and article 3 of the said Convention which states:

"1. In order to enjoy the freedom of the seas on equal terms with coastal States, States having no sea-coast should have free access to the sea. To this end States situated between the sea and a State having no sea-coast shall by common agreement with the latter and in conformity with existing international conventions accord:

- (a) To the State having no sea-coast, on a basis of reciprocity, free transit through their territory; and
- (b) To ships flying the flag of that State treatment equal to that accorded to their own ships, or to the ships of any other States, as regards access to seaports and the use of such ports.

"2. States situated between the sea and a State having no sea-coast shall settle, by mutual agreement with the latter, and taking into account the rights of the coastal State or State of transit and the special conditions of the State having no sea-coast, all matters relating to freedom of transit and equal treatment in ports, in case such States are not already parties to existing international conventions."

Reaffirming the following principles adopted by the United Nations Conference on Trade and Development with the understanding that these principles are inter-related and each principle should be construed in the context of the other principles:

Principle I

The recognition of the right of each land-locked State of free access to the sea is an essential principle for the expansion of international trade and economic development.

Principle II

In territorial and on internal waters, vessels flying the flag of land-locked countries should have identical rights and enjoy treatment identical to that enjoyed by vessels flying the flag of coastal States other than the territorial State.

Principle III

In order to enjoy the freedom of the seas on equal terms with coastal States, States having no sea coast should have free access to the sea. To this end States situated between the sea and a State having no sea coast shall by common agreement with the latter and in conformity with existing international conventions accord to ships flying the flag of that State treatment equal to that accorded to their own ships or to the ships of any other State as regards access to sea ports and the use of such ports.

Principle IV

In order to promote fully the economic development of the land-locked countries, the said countries should be afforded by all States, on the basis of reciprocity, free and unrestricted transit, in such a manner that they have free access to regional and international trade in all circumstances and for every type of goods.

Goods in transit should not be subject to any customs duty.

Means of transport in transit should not be subject to special taxes or charges higher than those levied for the use of means of transport of the transit country.

Principle V

The State of transit, while maintaining full sovereignty over its territory, shall have the right to take all indispensable measures to ensure that the exercise of the right of free and unrestricted transit shall in no way infringe its legitimate interests of any kind.

Principle VI

In order to accelerate the evolution of a universal approach to the solution of the special and particular problems of trade and development of land-locked countries in the different geographical areas, the conclusion of regional and other international agreements in this regard should be encouraged by all States.

Principle VII

The facilities and special rights accorded to land-locked countries in view of their special geographical position are excluded from the operation of the most-favoured-nation clause.

Principle VIII

The principles which govern the right of free access to the sea of the land-locked State shall in no way abrogate existing agreements between two or more contracting parties concerning the problems, nor shall they raise an obstacle as regards the conclusions of such agreements in the future, provided that the latter do not establish a régime which is less favourable than or opposed to the above-mentioned provisions.

Have agreed as follows:

Article 1

Definitions

For the purpose of this Convention,

- (a) the term "land-locked State" means any Contracting State which has no sea-coast;
- (b) the term "traffic in transit" means the passage of goods including unaccompanied baggage across the territory of a Contracting State between a land-locked State and the sea when the passage is a portion of a complete journey which begins or terminates within the territory of that land-locked State and which includes sea transport directly preceding or following such passage. The trans-shipment, warehousing, breaking bulk, and change in the mode of transport of such goods as well as the assembly, disassembly or reassembly of machinery and bulky goods shall not render the passage of goods outside the definition of "traffic in transit" provided that any such operation is undertaken solely for the convenience of transportation. Nothing in this paragraph shall be construed as imposing an obligation on any Contracting State to establish or permit the establishment of permanent facilities on its territory for such assembly, disassembly or reassembly;
- (c) the term "transit State" means any Contracting State with or without a sea-coast, situated between a land-locked State and the sea, through whose territory "traffic in transit" passes;

(d) the term "means of transport" includes:

- (i) any railway stock, seagoing and river vessels and road vehicles;
- (ii) where the local situation so requires porters and pack animals;
- (iii) if agreed upon by the Contracting States concerned, other means of transport and pipelines and gas lines

when they are used for traffic in transit within the meaning of this article.

Article 2

Freedom of transit

1. Freedom of transit shall be granted under the terms of this Convention for traffic in transit and means of transport. Subject to the other provisions of this Convention, the measures taken by Contracting States for regulating and forwarding traffic across their territory shall facilitate traffic in transit on routes in use mutually acceptable for transit to the Contracting States concerned. Consistent with the terms of this Convention, no discrimination shall be exercised which is based on the place of origin, departure, entry, exit or destination or on any circumstances relating to the ownership of the goods or the ownership, place of registration or flag of vessels, land vehicles or other means of transport used.
2. The rules governing the use of means of transport, when they pass across part or the whole of the territory of another Contracting State, shall be established by common agreement among the Contracting States concerned, with due regard to the multilateral international conventions to which these States are parties.
3. Each Contracting State shall authorize, in accordance with its laws, rules and regulations, the passage across or access to its territory of persons whose movement is necessary for traffic in transit.
4. The Contracting States shall permit the passage of traffic in transit across their territorial waters in accordance with the principles of customary international law or applicable international conventions and with their internal regulations.

Article 3

Customs duties and special transit dues

Traffic in transit shall not be subjected by any authority within the transit State to customs duties or taxes chargeable by reason of importation or exportation nor to any special dues in respect of transit. Nevertheless on such traffic in transit there may be levied charges intended solely to defray expenses of supervision and administration entailed by such transit. The rate of any such charges must correspond as nearly as possible with the expenses they are intended to cover and, subject to that condition, the charges must be imposed in conformity with the requirement of non-discrimination laid down in article 2, paragraph 1.

Article 4

Means of transport and tariffs

1. The Contracting States undertake to provide, subject to availability, at the points of entry and exit, and as required at points of trans-shipment, adequate means of transport and handling equipment for the movement of traffic in transit without unnecessary delay.
2. The Contracting States undertake to apply to traffic in transit, using facilities operated or administered by the State, tariffs or charges which, having regard to the conditions of the traffic and to considerations of commercial competition, are reasonable as regards both their rates and the method of their application. These tariffs or charges shall be so fixed as to facilitate traffic in transit as much as possible, and shall not be higher than the tariffs or charges applied by Contracting States for the transport through their territory of goods of countries with access to the sea. The provisions of this paragraph shall also extend to the tariffs and charges applicable to traffic in transit using facilities operated or administered by firms or individuals, in cases in which the tariffs or charges are fixed or subject to control by the Contracting State. The term "facilities" used in this paragraph shall comprise means of transport, port installations and routes for the use of which tariffs or charges are levied.
3. Any haulage service established as a monopoly on waterways used for transit must be so organized as not to hinder the transit of vessels.

4. The provisions of this article must be applied under the conditions of non-discrimination laid down in article 2, paragraph 1.

Article 5

Methods and documentation in regard to customs, transport, etc.

1. The Contracting States shall apply administrative and customs measures permitting the carrying out of free, uninterrupted and continuous traffic in transit. When necessary, they should undertake negotiations to agree on measures that ensure and facilitate the said transit.
2. The Contracting States undertake to use simplified documentation and expeditious methods in regard to customs, transport and other administrative procedures relating to traffic in transit for the whole transit journey on their territory, including any trans-shipment, warehousing, breaking bulk, and changes in the mode of transport as may take place in the course of such journey.

Article 6

Storage of goods in transit

1. The conditions of storage of goods in transit at the points of entry and exit, and at intermediate stages in the transit State may be established by agreement between the States concerned. The transit States shall grant conditions of storage at least as favourable as those granted to goods coming from or going to their own countries.
2. The tariffs and charges shall be established in accordance with article 4.

Article 7

Delays or difficulties in traffic in transit

1. Except in cases of force majeure all measures shall be taken by Contracting States to avoid delays in or restrictions on traffic in transit.
2. Should delays or other difficulties occur in traffic in transit, the competent authorities of the transit State or States and of the land-locked State shall co-operate towards their expeditious elimination.

Article 8

Free zones or other customs facilities

1. For convenience of traffic in transit, free zones or other customs facilities may be provided at the ports of entry and exit in the transit States, by agreement between those States and the land-locked States.
2. Facilities of this nature may also be provided for the benefit of land-locked States in other transit States which have no sea coast or seaports.

Article 9

Provision of greater facilities

This Convention does not entail in any way the withdrawal of transit facilities which are greater than those provided for in the Convention and which under conditions consistent with its principles, are agreed between Contracting States or granted by a Contracting State. The Convention also does not preclude such grant of greater facilities in the future.

Article 10

Relation to most-favoured-nation clause

1. The Contracting States agree that the facilities and special rights accorded by this Convention to land-locked States in view of their special geographical position are excluded from the operation of the most-favoured-nation clause. A land-locked State which is not a Party to this Convention may claim the facilities and special rights accorded to land-locked States under this Convention only on the basis of the most-favoured-nation clause of a treaty between that land-locked State and the Contracting State granting such facilities and special rights.
2. If a Contracting State grants to a land-locked State facilities or special rights greater than those provided for in this Convention, such facilities or special rights may be limited to that land-locked State, except in so far as the withholding of such greater facilities or special rights from any other land-locked State contravenes the most-favoured-nation provision of a treaty between such other land-locked State and the Contracting State granting such facilities or special rights.

Article 11

Exceptions to Convention on grounds of public health, security, and protection of intellectual property

1. No Contracting State shall be bound by this Convention to afford transit to persons whose admission into its territory is forbidden, or for goods of a kind of which the importation is prohibited, either on grounds of public morals, public health or security, or as a precaution against diseases of animals or plants or against pests.
2. Each Contracting State shall be entitled to take reasonable precautions and measures to ensure that persons and goods, particularly goods which are the subject of a monopoly, are really in transit, and that the means of transport are really used for the passage of such goods, as well as to protect the safety of the routes and means of communication.
3. Nothing in this Convention shall affect the measures which a Contracting State may be called upon to take in pursuance of provisions in a general international convention, whether of a world-wide or regional character, to which it is a party, whether such convention was already concluded on the date of this Convention or is concluded later, when such provisions relate:
 - (a) to export or import or transit of particular kinds of articles such as narcotics, or other dangerous drugs, or arms; or
 - (b) to protection of industrial, literary or artistic property, or protection of trade names, and indications of source or appellations of origin, and the suppression of unfair competition.
4. Nothing in this Convention shall prevent any Contracting State from taking any action necessary for the protection of its essential security interests.

Article 12

Exceptions in case of emergency

The measures of a general or particular character which a Contracting State is obliged to take in case of an emergency endangering its political existence or its safety may, in exceptional cases and for as short a period as possible, involve a deviation from the provisions of this Convention on the understanding that the principle of freedom of transit shall be observed to the utmost possible extent during such a period.

Article 13

Application of the Convention in time of war

This Convention does not prescribe the rights and duties of belligerents and neutrals in time of war. The Convention shall, however, continue in force in time of war so far as such rights and duties permit.

Article 14

Obligations under the Convention and rights and duties of
United Nations Members

This Convention does not impose upon a Contracting State any obligation conflicting with its rights and duties as a Member of the United Nations.

Article 15

Reciprocity

The provisions of this Convention shall be applied on a basis of reciprocity.

Article 16

Settlement of disputes

1. Any dispute which may arise with respect to the interpretation or application of the provisions of this Convention which is not settled by negotiation or by other peaceful means of settlement within a period of nine months shall, at the request of either party, be settled by arbitration. The arbitration commission shall be composed of three members. Each party to the dispute shall appoint one member to the commission, while the third member, who shall be the Chairman, shall be chosen in common agreement between the parties. If the parties fail to agree on the designation of the third member within a period of three months, the third member shall be appointed by the President of the International Court of Justice. In case any of the parties fail to make an appointment within a period of three months the President of the International Court of Justice shall fill the remaining vacancy or vacancies.

2. The arbitration commission shall decide on the matters placed before it by simple majority and its decisions shall be binding on the parties.

3. Arbitration commissions or other international bodies charged with settlement of disputes under this Convention shall inform, through the Secretary-General of the United Nations, the other Contracting States of the existence and nature of disputes and of the terms of their settlement.

Article 17

Signature

The present Convention shall be open until 31 December 1965 for signature by all States Members of the United Nations or of any of the specialized agencies or Parties to the Statute of the International Court of Justice, and by any other State invited by the General Assembly of the United Nations to become a Party to the Convention.

Article 18

Ratification

The present Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the United Nations.

Article 19

Accession

The present Convention shall remain open for accession by any State belonging to any of the four categories mentioned in article 17. The instruments of accession shall be deposited with the Secretary-General of the United Nations.

Article 20

Entry into force

1. The present Convention shall enter into force on the thirtieth day following the date of deposit of the instruments of ratification or accession of at least two land-locked States and two transit States having a sea coast.
2. For each State ratifying or acceding to the Convention after the deposit of the instruments of ratification or accession necessary for the entry into force of this Convention in accordance with paragraph 1 of this article, the Convention shall enter into force on the thirtieth day after the deposit by such State of its instrument of ratification or accession.

Article 21

Revision

At the request of one third of the Contracting States, and with the concurrence of the majority of the Contracting States, the Secretary-General of the United Nations shall convene a Conference with a view to the revision of this Convention.

Article 22

Notifications by the Secretary-General

The Secretary-General of the United Nations shall inform all States belonging to any of the four categories mentioned in article 17;

- (a) of signatures to the present Convention and of the deposit of instruments of ratification or accession, in accordance with articles 17, 18 and 19;
- (b) of the date on which the present Convention will enter into force, in accordance with article 20;
- (c) of requests for revision, in accordance with article 21.

Article 23

Authentic texts

The original of the present Convention, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations, who shall send certified copies thereof to all States belonging to any of the four categories mentioned in article 17.

IN WITNESS WHEREOF the undersigned Plenipotentiaries, being duly authorized thereto by their respective Governments, have signed the present Convention.

Done at the Headquarters of the United Nations, New York, this eighth day of July, one thousand nine hundred and sixty-five.

CONFERENCE DES NATIONS UNIES
SUR LE COMMERCE DE TRANSIT
DES PAYS SANS LITTORAL

CONVENTION
RELATIVE AU COMMERCE DE TRANSIT
DES ETATS SANS LITTORAL



NATIONS UNIES

1966

CONVENTION RELATIVE AU COMMERCE DE TRANSIT DES ETATS SANS LITTORAL

PREAMBULE

Les Etats parties à la présente Convention,

Rappelant qu'en vertu de l'Article 55 de la Charte, les Nations Unies sont tenues de favoriser les conditions de progrès économique et la solution des problèmes économiques internationaux,

Prenant acte de la résolution 1028 (XI) de l'Assemblée générale relative aux pays sans littoral et à l'expansion du commerce international qui reconnaît "... qu'il est nécessaire que les pays sans littoral jouissent de facilités de transit adéquates si l'on veut favoriser le commerce international ...", invite les gouvernements des Etats Membres "... à reconnaître pleinement dans le domaine du commerce de transit les besoins des Etats Membres qui n'ont pas de littoral et, en conséquence, à accorder auxdits Etats des facilités adéquates à cet égard en droit international et dans la pratique, compte tenu des besoins futurs qui résulteront du développement économique des pays sans littoral",

Rappelant l'article 2 de la Convention sur la haute mer qui dispose que, la haute mer étant ouverte à toutes les nations, aucun Etat ne peut légitimement prétendre en soumettre une partie quelconque à sa souveraineté et l'article 3 de ladite Convention qui dispose ce qui suit :

"1. Pour jouir des libertés de la mer à l'égal des Etats riverains de la mer, les Etats dépourvus de littoral devraient accéder librement à la mer. A cet effet, les Etats situés entre la mer et un Etat dépourvu de littoral accorderont, d'une commune entente et en conformité avec les conventions internationales en vigueur :

- a) A l'Etat dépourvu de littoral, sur une base de réciprocité, le libre transit à travers leur territoire;
- b) Aux navires arborant le pavillon de cet Etat un traitement égal à celui de leurs propres navires ou des navires de n'importe quel autre Etat, en ce qui concerne l'accès aux ports maritimes et leur utilisation.

2. Les Etats situés entre la mer et un Etat dépourvu de littoral régleront, d'un commun accord avec celui-ci, en tenant compte des droits de l'Etat riverain ou de transit et des particularités de l'Etat sans littoral, toutes questions relatives à la liberté de transit et à l'égalité de traitement dans les ports, au cas où ces Etats ne seraient pas déjà parties aux conventions internationales en vigueur."

Réaffirmant les principes ci-après, adoptés par la Conférence des Nations Unies sur le commerce et le développement, étant entendu que ces principes sont interdépendants et que chacun d'eux doit être interprété compte tenu des autres.

Premier principe

La reconnaissance du droit pour tout Etat sans littoral d'accéder librement à la mer constitue un principe indispensable pour l'expansion du commerce international et le développement économique.

Deuxième principe

Dans les eaux territoriales et les eaux intérieures, les navires battant le pavillon d'un Etat sans littoral doivent avoir des droits identiques et jouir d'un traitement identique à celui dont jouissent les navires des Etats riverains autres que l'Etat territorial.

Troisième principe

Pour jouir de la liberté des mers à égalité avec les Etats riverains, les Etats dépourvus de littoral doivent pouvoir accéder librement à la mer. A cet effet, les Etats situés entre la mer et un Etat dépourvu de littoral devront, d'une commune entente avec cet Etat et conformément aux conventions internationales en vigueur, accorder aux navires battant le pavillon de cet Etat, en ce qui concerne l'accès aux ports maritimes et l'utilisation de ces ports, un traitement égal à celui qui est accordé à leurs propres navires ou aux navires de tout autre Etat.

Quatrième principe

En vue de favoriser pleinement le développement économique des Etats sans littoral, tous les autres Etats doivent leur accorder, sur la base de la réciprocité, le droit au transit libre et sans restriction, de telle sorte qu'ils aient libre accès au commerce régional et international, en toutes circonstances et pour tous produits.

Les marchandises en transit ne doivent être soumises à aucun droit de douane.

Les moyens de transport employés pour le transit ne doivent pas être soumis à des taxes ou droits spéciaux supérieurs à ceux qui sont perçus pour l'utilisation des moyens de transport de l'Etat transitaire.

Cinquième principe

L'Etat transitaire, qui conserve la pleine souveraineté sur son territoire, aura le droit de prendre toutes les mesures indispensables pour que l'exercice du droit au transit libre et sans restriction ne porte, en aucune façon, atteinte à ses intérêts légitimes de tout ordre.

Sixième principe

Afin d'accélérer l'évolution vers la recherche universelle d'une solution aux problèmes spéciaux et particuliers du commerce et du développement des Etats sans littoral dans les différentes régions géographiques, tous les Etats favoriseront la conclusion, dans ce domaine, d'accords régionaux et d'autres accords internationaux.

Septième principe

Les facilités et les droits spéciaux accordés aux Etats sans littoral en raison de leur situation géographique spéciale ne rentrent pas dans le champ d'application de la clause de la nation la plus favorisée.

Huitième principe

Les principes régissant le droit des Etats sans littoral d'accéder librement à la mer n'abrogeront en aucune façon les accords en vigueur entre deux ou plusieurs parties contractantes sur les problèmes en question, ni ne constitueront d'obstacle à la conclusion de tels accords à l'avenir, pourvu que ces derniers n'instituent pas un régime moins favorable, ni ne soient contraires aux dispositions précitées.

Sont convenus de ce qui suit :

Article premier

Définitions

Aux fins de la présente Convention,

- a) L'expression "Etat sans littoral" désigne tout Etat contractant qui n'a pas de côte maritime;
- b) L'expression "transport en transit" désigne le passage de marchandises, y compris les bagages non accompagnés, à travers le territoire d'un Etat contractant, entre un Etat sans littoral et la mer, à condition que ce passage soit une fraction d'un trajet total commencé ou se terminant à l'intérieur du territoire dudit Etat sans littoral et comprenant un transport maritime qui précède ou suit directement ledit passage. Le transbordement, la mise en entrepôt, la rupture de charge ou le changement de mode de transport des marchandises, de même que le montage, le démontage ou le remontage de machines et d'articles volumineux, n'auront pas pour effet d'exclure le passage des marchandises de la définition du concept "transport en transit", à condition que toute opération de cette nature soit entreprise à seule fin de faciliter le transport. Aucune disposition du présent alinéa ne pourra être interprétée comme imposant à un Etat contractant l'obligation d'établir ou de permettre d'établir sur son territoire des installations permanentes de montage, démontage ou remontage;

- c) L'expression "Etat de transit" désigne tout Etat contractant situé entre un Etat sans littoral et la mer, que cet Etat contractant ait ou non une côte maritime, et à travers le territoire duquel passent des "transports en transit";
- d) L'expression "moyens de transport" désigne :
- i) Tout matériel ferroviaire, tous navires maritimes et fluviaux et tous véhicules routiers;
 - ii) Lorsque la situation locale l'exige, les porteurs et les bêtes de charge;
 - iii) Si les Etats contractants intéressés en conviennent, d'autres moyens de transport ainsi que les oléoducs et les gazoducs;
- lorsqu'ils sont utilisés pour des transports en transit au sens du présent article.

Article 2

Liberté de transit

1. La liberté de transit sera assurée conformément aux dispositions de la présente Convention pour les transports en transit et les moyens de transport. Sous réserve des autres dispositions de la présente Convention, les mesures de réglementation et d'exécution prises par les Etats contractants, en ce qui concerne les transports effectués à travers leur territoire, faciliteront les transports en transit sur les voies en service mutuellement acceptables pour le transit du point de vue des Etats contractants intéressés. Pour autant que cela est compatible avec les dispositions de la présente Convention, il ne sera fait aucune discrimination tirée soit des lieux d'origine, de provenance, d'entrée, de sortie ou de destination, soit de toute considération relative à la propriété des marchandises ou à la propriété, au lieu d'immatriculation ou au pavillon des navires, bateaux, véhicules terrestres ou autres moyens de transport utilisés.

2. Les règles relatives à l'utilisation des moyens de transport, lorsqu'ils traversent une partie ou l'ensemble du territoire d'un autre Etat contractant, seront fixées d'un commun accord entre les Etats contractants intéressés, compte tenu des conventions internationales multilatérales auxquelles ces Etats sont parties.

3. Chaque Etat contractant autorisera, conformément à ses lois, règles et règlements, le passage à travers son territoire ou l'accès à son territoire des personnes dont les déplacements sont nécessaires pour les transports en transit.

4. Les Etats contractants autoriseront le passage des transports en transit à travers leurs eaux territoriales conformément aux principes du droit international coutumier ou aux dispositions des conventions internationales applicables, ainsi qu'à leur réglementation interne.

Article 3

Droits de douane et taxes spéciales de transit

Dans le territoire de l'Etat de transit, les transports en transit ne seront soumis par les autorités dudit Etat ni à des droits de douane ou tout autre droit ou taxe exigible du fait de l'importation ou de l'exportation, ni à aucune taxe spéciale en raison du transit. Toutefois, pourront être prélevées sur ces transports en transit des redevances ayant pour seul but de couvrir les dépenses de surveillance et d'administration qu'imposerait ce transit. Le taux de toutes redevances de cette nature devra correspondre d'aussi près que possible aux dépenses qu'elles ont pour objet de couvrir et, sous réserve de cette condition, lesdites redevances devront être appliquées conformément à la règle de non-discrimination énoncée au paragraphe 1 de l'article 2.

Article 4

Moyens de transport et tarifs

1. Les Etats contractants s'engagent à fournir, sous réserve de leurs disponibilités, aux points d'entrée et de sortie, et en cas de besoin aux points de transbordement, des moyens de transport et du matériel de manutention adéquats pour que les transports en transit s'effectuent sans retard injustifié.
2. Les Etats contractants s'engagent à appliquer aux transports en transit utilisant des installations exploitées ou administrées par l'Etat des tarifs ou redevances qui, compte tenu des conditions des transports et des considérations de concurrence commerciale, soient équitables tant par leurs taux que par leurs conditions d'application. Ces tarifs ou redevances seront établis de façon à faciliter le plus possible les transports en transit et ils ne seront pas supérieurs aux tarifs et aux redevances appliqués par les Etats contractants aux transports à travers leur territoire de marchandises de pays ayant accès à la mer. Les dispositions du présent paragraphe s'appliquent aussi aux tarifs et redevances applicables aux transports en transit utilisant des installations exploitées ou administrées par des entreprises ou des particuliers dans le cas où les tarifs ou redevances sont fixés ou réglementés par l'Etat. Aux fins du présent paragraphe, le mot "installations" comprend les moyens de transport, les installations portuaires et les voies de communication dont l'usage est grevé de droits ou redevances.
3. Dans le cas où des services de traction monopolisés seraient établis sur les voies navigables utilisées pour le transit, l'organisation de ces services devra être telle qu'elle n'apporte pas d'entrave au mouvement des navires et des bateaux.
4. Les dispositions du présent article devront être appliquées dans les conditions de non-discrimination définies au paragraphe 1 de l'article 2.

Article 5

Méthodes et documentation en ce qui concerne les douanes, le transport, etc.

1. Les Etats contractants s'engagent à appliquer des mesures administratives et douanières permettant l'acheminement libre, non interrompu et continu des transports en transit. Au besoin, ils engageront des négociations en vue de convenir des mesures à prendre pour assurer et faciliter ce transit.
2. Les Etats contractants s'engagent à utiliser une documentation simplifiée et des méthodes expéditives en ce qui concerne les douanes, le transport et autres procédures administratives relatives aux transports en transit pour tout le trajet en transit sur leur territoire, y compris tout transbordement, mise en entrepôt, rupture de charge et changement de mode de transport qui aurait lieu au cours de ce trajet.

Article 6

Entreposage des marchandises en transit

1. Les modalités de l'entreposage des marchandises en transit aux points d'entrée, de sortie et d'arrêts intermédiaires dans les Etats de transit pourront être fixées par des accords entre les Etats intéressés. Les Etats de transit accorderont des conditions d'entreposage au moins aussi favorables qu'aux marchandises en provenance ou à destination de leur propre pays.
2. Les tarifs et les redevances seront établis conformément à l'article 4.

Article 7

Retards ou difficultés dans le transport en transit

1. Sauf cas de force majeure, les Etats contractants prendront toutes les mesures pour éviter les retards dans le passage des transports en transit ou les restrictions audit passage.

2. Au cas où il se produirait des retards ou autres difficultés dans le transport en transit, les autorités compétentes de l'Etat ou des Etats de transit et celles de l'Etat sans littoral coopéreront en vue d'y mettre promptement fin.

Article 8

Zones franches et autres facilités douanières

Pour la commodité du transport en transit, des zones franches ou autres facilités douanières pourront être aménagées dans les ports d'entrée et de sortie des Etats de transit, par des accords entre ces Etats et les Etats sans littoral.

Des facilités de ce genre pourront également être aménagées en faveur des Etats sans littoral dans d'autres Etats de transit n'ayant pas de côte ou de ports maritimes.

Article 9

Octroi de facilités plus grandes

La présente Convention ne comporte aucunement le retrait de facilités de transit plus grandes que celles prévues par ses dispositions et qui, dans des conditions compatibles avec ses principes, auraient été convenues entre Etats contractants ou accordées par l'un d'eux. De même, la Convention n'empêchera aucunement les Etats contractants d'accorder de semblables facilités à l'avenir.

Article 10

Clause de la nation la plus favorisée

1. Les Etats contractants conviennent que les facilités et droits spéciaux accordés aux termes de la présente Convention aux Etats sans littoral en raison de leur situation géographique particulière sont exclus du jeu de la clause de la nation la plus favorisée. Un Etat sans littoral qui n'est pas partie à la présente Convention ne peut

revendiquer les facilités et droits spéciaux accordés aux Etats sans littoral aux termes de la présente Convention qu'en vertu d'une clause de la nation la plus favorisée figurant dans un traité conclu entre ledit Etat sans littoral et l'Etat contractant qui accorde lesdits droits spéciaux et facilités.

2. Si un Etat contractant accorde à un Etat sans littoral des facilités ou droits spéciaux supérieurs à ceux prévus par la présente Convention, ces facilités ou droits spéciaux pourront être limités audit Etat, à moins que le fait de ne pas les accorder à un autre Etat sans littoral n'enfreigne la clause de la nation la plus favorisée contenue dans un traité conclu entre cet autre Etat sans littoral et l'Etat contractant qui accorde lesdits droits spéciaux ou facilités.

Article 11

Exceptions à la Convention pour raisons de santé ou de sécurité ou pour assurer la protection de la propriété intellectuelle

1. Aucun Etat contractant n'est tenu par la présente Convention d'assurer le transit des personnes dont l'entrée sur son territoire est prohibée ou des marchandises d'une catégorie dont l'importation est interdite, soit pour des raisons de moralité, de santé ou de sécurité publiques, soit comme précaution contre les maladies des animaux ou des plantes ou contre les parasites.

2. Chacun des Etats contractants a le droit de prendre les précautions et les mesures nécessaires pour s'assurer que les personnes et les marchandises, notamment les marchandises soumises à un monopole, sont réellement en transit, et que les moyens de transport sont réellement utilisés aux fins du passage desdites marchandises, ainsi que pour protéger la sécurité des voies et moyens de communication.

3. Rien dans la présente Convention ne saurait affecter les mesures qu'un Etat contractant pourra être amené à prendre en vertu des dispositions d'une convention internationale générale de caractère mondial ou régional à laquelle il est partie, que cette convention soit déjà conclue à la date de la présente Convention ou qu'elle soit conclue ultérieurement, si ces dispositions ont trait :

- a) A l'exportation, à l'importation ou au transit de catégories particulières d'articles tels que les stupéfiants ou autres drogues nuisibles ou les armes; ou
- b) A la protection de la propriété industrielle, littéraire ou artistique, du nom commercial, des indications de provenance ou appellations d'origine, et à la suppression de la concurrence déloyale.

4. Rien dans la présente Convention n'empêche un Etat contractant de prendre toute mesure nécessaire pour protéger ses intérêts essentiels en matière de sécurité.

Article 12

Exceptions en cas d'événements graves

Il pourra exceptionnellement, et pour une période aussi limitée que possible, être dérogé aux dispositions de la présente Convention par des mesures générales ou particulières que chacun des Etats contractants serait obligé de prendre en cas d'événements graves mettant en danger son existence politique ou sa sûreté, étant entendu que le principe de la liberté du transit doit être observé dans toute la mesure du possible pendant ladite période.

Article 13

Application de la Convention en temps de guerre

La présente Convention ne fixe pas les droits et les devoirs des belligérants et des neutres en temps de guerre. Elle demeurera néanmoins en vigueur en temps de guerre dans la mesure compatible avec ces droits et ces devoirs.

Article 14

Obligations attachées à la Convention et droits et devoirs de Membre de l'ONU

La présente Convention n'impose à aucun des Etats contractants d'obligation qui irait à l'encontre de ses droits et devoirs en tant que Membre de l'Organisation des Nations Unies.

Article 15

Réciprocité

Les dispositions de la présente Convention seront appliquées sur la base de la réciprocité.

Article 16

Règlement des différends

1. Tout différend qui surgirait à propos de l'interprétation ou de l'application des dispositions de la présente Convention et qui ne serait pas réglé dans les neuf mois par négociation ou par un autre moyen pacifique sera soumis à l'arbitrage, à la demande de l'une ou de l'autre des parties. La commission d'arbitrage sera composée de trois membres. Chacune des parties au différend nommera un membre de la commission, et le troisième membre, qui sera le Président, sera choisi d'un commun accord entre les parties. Si, dans un délai de trois mois, les parties ne parviennent pas à s'entendre sur la désignation du troisième membre, ce dernier sera nommé par le Président de la Cour internationale de Justice. Si l'une quelconque des parties ne procède pas à la désignation requise dans un délai de trois mois, le Président de la Cour internationale de Justice effectuera la ou les désignations nécessaires.
2. La Commission d'arbitrage statuera à la majorité simple sur les questions qui lui auront été soumises et ses décisions seront obligatoires pour les parties.
3. Les commissions d'arbitrage ou les autres organismes internationaux chargés du règlement des différends soulevés par la présente Convention informeront les autres Etats contractants, par l'intermédiaire du Secrétaire général de l'Organisation des Nations Unies, de l'existence et de la nature des différends et des termes de leur règlement.

Article 17

Signature

La présente Convention sera ouverte jusqu'au 31 décembre 1965 à la signature de tous les Etats Membres de l'Organisation des Nations Unies ou d'une institution spécialisée, ainsi que de tout Etat partie au Statut de la Cour internationale de Justice et de tout autre Etat invité par l'Assemblée générale de l'Organisation des Nations Unies à devenir Partie à la Convention.

Article 18

Ratification

La présente Convention sera soumise à ratification. Les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 19

Adhésion

La présente Convention restera ouverte à l'adhésion de tout Etat appartenant à l'une des quatre catégories mentionnées à l'article 17. Les instruments d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 20

Entrée en vigueur

1. La présente Convention entrera en vigueur le trentième jour qui suivra la date du dépôt des instruments de ratification ou d'adhésion d'au moins deux Etats sans littoral et deux Etats de transit ayant une côte maritime.
2. Pour chacun des Etats qui ratifieront la Convention ou y adhéreront après le dépôt des instruments de ratification ou d'adhésion nécessaires pour l'entrée en vigueur de la présente Convention conformément au paragraphe 1 du présent article, la Convention entrera en vigueur le trentième jour après le dépôt, par cet Etat, de son instrument de ratification ou d'adhésion.

Article 21

Revision

A la demande d'un tiers des Etats contractants et avec l'agrément de la majorité des Etats contractants, le Secrétaire général de l'Organisation des Nations Unies convoquera une conférence en vue de la revision de la Convention.

Article 22

Notification par le Secrétaire général

Le Secrétaire général de l'Organisation des Nations Unies notifiera à tous les Etats appartenant à l'une des quatre catégories mentionnées à l'article 17 :

- a) Les signatures apposées à la présente Convention et le dépôt des instruments de ratification ou d'adhésion, conformément aux articles 17, 18 et 19;
- b) La date à laquelle la présente Convention entrera en vigueur, conformément à l'article 20;
- c) Les demandes de revision, conformément à l'article 21.

Article 23

Textes faisant foi

L'original de la présente Convention, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en fera tenir copie certifiée conforme à tous les Etats appartenant à l'une des quatre catégories mentionnées à l'article 17.

EN FOI DE QUOI les plénipotentiaires soussignés, dûment autorisés par leurs gouvernements respectifs, ont signé la présente Convention.

Fait au Siège de l'Organisation des Nations Unies, à New York, le huit juillet mil neuf cent soixante-cinq.

聯合國陸鎖國家過境貿易會議

陸鎖國家過境貿易公約



聯合國

一九六六年

陸鎖國家過境貿易公約

弁 言

本公約各當事國，

鑒於聯合國憲章第五十五條規定聯合國應促進經濟進展及國際間經濟問題之解決，

備悉關於陸鎖國家與擴張國際貿易之大會決議案一〇二八（十一）“承認陸鎖國家需要適當過境便利，藉以促進國際貿易”，請“各會員國政府念及陸鎖國家由於經濟發展所發生之將來需要，充分承認陸鎖國家在過境貿易方面之需要，並因此依照此方面之國際法及慣例，對此等國家予以適當便利”，

鑒及公海公約第二條稱公海對各國一律開放，任何國家不得有效主張公海任何部份屬其主權範圍，並鑒及該公約第三條稱：

“一、無海岸國家應可自由通達海洋，俾與沿海國家以平等地位享有海洋自由。為此目的，凡位於海洋與無海岸國間之國家應與無海岸國共同協議，依照現行國際公約：

（甲）准許無海岸國根據交互原則自由過境；

（乙）對於懸掛該國國旗之船舶，在出入及使用海港事宜上准其與本國船舶或任何他國船舶享受平等待遇。

“二、凡位於海洋與無海岸國間之國家，對於一切有關過境自由及海港內平等待遇之事項，如其本國及無海岸國均尚非現行國際公約之當事國，應與後者相互協議，參酌沿海國或經過國之權利及無海岸國之特殊情況解決之。”

重申聯合國貿易及發展會議所通過之下列原則,並了解:此等原則互相關聯,解釋每一原則應同時參證其他原則。

原則一

承認陸鎖國家自由通達海洋之權利乃擴展國際貿易及經濟發展之必要原則。

原則二

懸掛陸鎖國家國旗之船舶,在任何國家之領水及內國水域中應享受同樣權利,並應與懸掛領土國以外任何其他沿海國家國旗之船舶,享受同樣待遇。

原則三

無海岸國家應可自由通達海洋,俾與沿海國家以平等地位享有海洋自由。為此目的,凡位於海洋與無海岸國間之國家應與無海岸國共同協議,依照現行國際公約,對於懸掛該國國旗之船舶,在出入及使用海港事宜上准其與本國船舶或任何他國船舶享受同等待遇。

原則四

為求充分增進陸鎖國家之經濟發展,各國應准許陸鎖國家在交互基礎上自由過境不加限制,務使其在一切情形下均得自由參加各種貨物之區域及國際貿易。

對於過境貨物不得徵收關稅。

對於過境運輸工具徵收特種稅課或規費，不得高於對使用經過國家之運輸工具所徵收之稅費。

原則五

經過國家為保持其對領土所享之充分主權，有權採取一切必要措施，以確保自由無限制過境權利之行使不損害其任何合法利益。

原則六

為對不同地區內陸鎖國家貿易及發展所特有之問題早日產生普遍之解決途徑，所有國家應一致鼓勵就此事締結區域協定及其他國際協定。

原則七

因陸鎖國家特殊地理位置而給予之便利及特殊權利不屬於實施最惠國條款之範圍。

原則八

規定陸鎖國家自由通達海洋權利之原則決不廢止兩國或兩國以上對於此項問題現已訂有之協定，亦不妨礙將來締結此種協定，但以後者所確立之制度不遜於亦不違反上述規定為限。

爰議定條款如下：

第一條

定 義

一、在本公約適用範圍內，

(甲) 稱“陸鎖國家”者，謂無海岸之締約國；

(乙) 稱“過境運輸”者，謂貨物、包括離身行李在內，通過任何位於陸鎖國與海洋間之締約國領土，而其途程僅係全程之一部份，全程之起點或終點在該陸鎖國境內，且在通過之前或通過之後有海洋運輸銜接。此項貨物之通過不因貨物之轉運、進棧、分開起卸與改變運輸方式以及機械與泡貨之裝配、拆卸或重裝而視為在“過境運輸”定義範圍之外，但各該處理手續須純為運輸之便利。本款規定不得解釋為對任何締約國課以義務，使其在本國領土內建立或容許建立此項裝配、拆卸或重裝所需之永久設備；

(丙) 稱“經過國家”者，謂位於陸鎖國與海洋之間，有海岸或無海岸，其領土為“過境運輸”所通過之任何締約國；

(丁) 稱“運輸工具”者，包括用於本條所稱過境運輸之：

(i) 鐵路車輛、航海與河川船舶及公路車輛；

(ii) 在地方情況需要時，搬夫與馱獸；

(iii) 經關係締約國之協議，其他運輸工具及管路與煤氣管綫。

第二條 過境自由

一. 對於過境運輸及運輸工具，應依本公約規定許給過境自由。除本公約另有其他規定外，締約國對於經過其領土之運輸所施各項調節及執行辦法，應使關係締約國為過境目的彼此接受之現行路線上之過境運輸獲得便利。為符合本公約之規定，不得根據來源地、出發地、入境地、出境地或目的地，或根據與貨物所有權或所用船舶、車輛或其他運輸工具之所有權註冊地或國旗有關之任何情況而為歧視。

二. 關於通過另一締約國領土之一部份或全境之運輸工具之使用規則，應由各關係締約國妥為顧及各該國所簽訂之多邊國際公約，以共同協議方式訂定之。

三. 各締約國應依其本國法律條例及規章准許因過境運輸而必須移動之人通過或進入各該國領土。

四. 各締約國應按照國際習慣法原則或適用之國際公約並按照內國規章，准許過境運輸通過各該國之領水。

第三條 關稅及特加過境稅

過境運輸不得由經過國家內任何當局徵收關稅或基於輸入或輸出理由之稅課，或因其過境而徵收任何特別捐稅。惟對此種

過境運輸得徵收純為抵償因過境而發生之監督與管理費用之規費。此種規費之率額必須儘量與規費所擬抵充之費用相當，除須遵守此項條件外，規費之徵課必須符合第二條第一項所載之非歧視規定。

第四條

運輸工具及使用費

一. 各締約國承允於入境地點、出境地點、並視需要於轉運地點，在供應情況許可之情形下提供適當運輸工具及裝卸設備，俾便推進過境運輸，而免發生不必要之稽延。

二. 締約國承允，對於使用國家經營或國家管理之種種便利之過境運輸，其所規定之使用費或規費，無論在率額或在施行方法方面，皆視運輸狀況及商業上競爭情形，求其合理。此類使用費或規費應妥為訂定，務當儘量便利過境運輸，其率額不得高於各締約國對於通達海洋國家之貨物運經其領土所規定之使用費或規費。對於使用商家或私人所經營或管理之種種便利之過境運輸，所規定之使用費或規費如係締約國所定或在締約國控制之下，則本項規定同樣適用於此種使用費及規費。本項所用“便利”一詞，包括徵收使用費或規費之運輸工具、港口設備及路線。

三. 在過境運輸所用水道上，若設立專利之拖帶業務，其組織方式務須不妨礙船舶過境通行。

四. 本條各項規定必須依照第二條第一項所規定之非歧視條件施行之。

第五條

關於稅關運輸及其他事項之 辦法及表報手續

一、各締約國應採取適當之行政及稅關措施，使過境運輸得以暢通無阻，繼續不間。遇必要時各締約國應進行談判，以便議定保證及便利此種過境運輸之措施。

二、各締約國承允對過境運輸經過其領土之全程，包括在此全程中可能發生之一切轉運、進棧、分開裝卸及改換運輸方式等等情事在內，在稅關運輸及其他行政程序上，採用簡化表報手續及便捷辦法。

第六條

過境貨物之儲存

一、關於在經過國家入境地點、出境地點及中途各站儲存過境貨物之條件得由關係國家協議訂定之。經過國家所許給之儲存條件至少應不遜於其對來自或運至其本國之貨物所許給之條件。

二、使用費及規費應依第四條規定訂定之。

第七條

過境運輸之遲延或困難

一、除遇不可抗力之情形外，各締約國應採一切措施以避免過境運輸之遲延或限制。

二、倘在過境運輸途中發生遲延或其他困難時，應由經過國家及陸鎖國家之主管官署合作，迅予消除。

第八條

自由區及其他稅關便利

為便利過境運輸起見，得以經過國家與陸鎖國家間之協議在經過國家之入境港及出境港設置自由區或其他稅關便利。

在其他無海岸或海港之經過國家中，亦得供給此類便利以利陸鎖國家。

第九條

更大便利之給予

在符合本公約原則之條件下經締約國間議定或一締約國許給之過境便利較本公約之規定為大者，本公約絕不令其撤回之。將來許給此種更大便利，本公約亦不禁止之。

第十條

與最惠國條款之關係

一、各締約國同意：因陸鎖國家所處之特殊地理位置而給予之便利及特殊權利，不屬於實施最惠國條款之範圍。非本公約當事國之陸鎖國必須根據該陸鎖國與許給此種便利及特殊權利締約國所訂條約之最惠國條款始得要求享有依本公約所給予各陸鎖國之便利及特殊權利。

二、倘一締約國許給一陸鎖國之便利或特殊權利大於本公約之規定，此種便利或特殊權利得僅限於該一陸鎖國，但對於任何其他陸鎖國不給予此種更大便利或特殊權利時有背該他陸鎖國與許給此種便利或特殊權利締約國所訂條約之最惠國條款者，不在此限。

第十一條

公約基於公共衛生、安全及 保護文物理由之例外

一、任何締約國因公眾道德、公共衛生或安全理由，或為預防動植物疾病或蟲害起見，對於不許入境之人，或禁止進口之貨物，不因受本公約之拘束而准予過境。

二、各締約國應有權採取合理預防辦法與措施，以保證人與貨物，尤其是專利貨物，確係過境，運輸工具確係用於輸送此種貨物，並保護交通路線與設備之安全。

三. 本公約締約國為世界性或區域性之一般國際公約當事國者,不論該公約係在本公約締結之日即已存在或於嗣後締結,其依據該公約關於下列事項之規定所須採取之措施不受本公約之影響:

(甲) 某種物品之輸出輸入或過境,例如麻醉品,其他危險藥物或武器,或

(乙) 保護工業、文藝或美術產權,或保護商業名稱,標明來源或原產地名稱,以及取締不公平競爭。

四. 本公約不阻止任何締約國採取為保護其重要安全利益所必要之任何行動。

第十二條

遇有緊急事故之例外

締約國遇緊急事故危及其政治生存與安全時,其不得不採取之一般性或特殊性措施得在例外情形下,儘短期間內與本公約規定畧有出入,但應在該期間儘量遵守過境自由之原則。

第十三條

本公約在戰時之適用

本公約並不規定在戰時交戰國及中立國之權利義務。但在戰時,本公約在不牴觸此項權利義務之範圍內,仍繼續有效。

第十四條
依本公約所負之義務及聯合國
會員國之權利義務

本公約並不強使締約國負擔與其為聯合國會員國之權利義務相抵觸之義務。

第十五條
交互原則

本公約各項規定應根據交互原則適用之。

第十六條
爭議之解決

一、關於本公約各項規定之解釋或適用發生任何爭議而不克以談判或其他和平解決方法於九個月內求得解決時，經任何一造之請求，應以公斷解決之。公斷委員會應由委員三人組成。爭議兩造各派一人為委員會委員；第三人為委員會主席，應由兩造協議選定之。倘兩造未能於三個月內就第三人之人選商得同意，第三人應由國際法院院長指派之，任何一造倘不於三個月內派定委員，國際法院院長應派人補缺。

二. 公斷委員會應以過半數之同意處決提請公斷之事項,其裁決對兩造均有拘束力。

三. 依本公約負責解決爭議之公斷委員會或其他國際機關應將爭議之發生性質及解決辦法經由聯合國秘書長通知其他締約國。

第十七條

簽 字

本公約應在一九六五年十二月三十一日前聽由聯合國或任何專門機關之全體會員國或國際法院規約當事國及經聯合國大會邀請成為本公約當事一方之任何其他國家簽署。

第十八條

批 准

本公約須經批准。批准書應送交聯合國秘書長存放。

第十九條

加 入

本公約應聽由屬於第十七條所稱四類之一之國家加入。加入書應送交聯合國秘書長存放。

第二十條 生效

一、本公約應於至少有两个陸鎖國家與两个有海岸之經過國家存放批准書或加入書之日後第三十日起發生效力。

二、對於依本條第一項規定使本公約發生效力所必需之批准書或加入書存放後批准或加入本公約之國家，本公約應於各該國家存放批准書或加入書後第三十日起發生效力。

第二十一條 修改

聯合國秘書長經本公約三分之一締約國之請求，並得多數締約國之同意，應召集會議修改本公約。

第二十二條 秘書長之通知

聯合國秘書長應將下列事項通知所有屬於第十七條所稱四類之一之國家：

(甲) 依第十七條第十八條及第十九條對本公約所為之簽署及送存之批准書或加入書；

- (乙) 依第二十條本公約發生效力之日期;
- (丙) 依第二十一條所提出之修改請求。

第二十三條 作準文本

本公約之原本應交聯合國秘書長存放，其中文、英文、法文、俄文及西班牙文各本同一作準；秘書長應將各文正式副本分送所有屬於第十七條所稱四類之一之國家。

為此，下列全權代表，各秉本國政府正式授予簽字之權，謹簽字於本公約，以昭信守。

公曆一千九百六十五年七月八日訂於紐約聯合國會所。

**КОНФЕРЕНЦИЯ
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИИ
ПО ВОПРОСАМ ТРАНЗИТНОЙ ТОРГОВЛИ СТРАН,
НЕ ИМЕЮЩИХ ВЫХОДА К МОРЮ**

**КОНВЕНЦИЯ
О ТРАНЗИТНОЙ ТОРГОВЛЕ
ВНУТРИКОНТИНЕНТАЛЬНЫХ
ГОСУДАРСТВ**



*ОРГАНИЗАЦИЯ
ОБЪЕДИНЕННЫХ НАЦИЙ*

1966

КОНВЕНЦИЯ О ТРАНЗИТНОЙ ТОРГОВЛЕ ВНУТРИКОНТИНЕНТАЛЬНЫХ
ГОСУДАРСТВ

ПРЕАМБУЛА

Государства, являющиеся сторонами настоящей Конвенции,

напоминая, что статья 55 Устава Организации Объединенных Наций требует, чтобы Организация содействовала условиям экономического прогресса и разрешению международных проблем в экономической области,

отмечая резолюцию 1028 (XI) Генеральной Ассамблеи о странах, не имеющих морских границ, и о расширении международной торговли, в которой Генеральная Ассамблея, "признавая нужду государств, не имеющих морских границ, в надлежащих условиях транзита для поощрения международной торговли", обратилась с просьбой к правительствам государств-членов Организации "полностью признать нужды государств-членов Организации, не имеющих морских границ, в области транзитной торговли и поэтому обеспечить им надлежащие условия на основе международного права и практики в этом отношении, учитывая будущие потребности, которые возникнут в результате экономического развития государств, не имеющих морских границ",

принимая во внимание статью 2 Конвенции об открытом море, в которой заявляется, что открытое море открыто для всех наций, и никакое государство не вправе претендовать на подчинение какой-либо части его своему суверенитету, а также статью 3 упомянутой Конвенции, которая предусматривает:

"1. Государства, не имеющие морского берега, для того чтобы пользоваться свободой морей на равных правах с прибрежными государствами, должны иметь свободный доступ к морю. Для этой цели государства, расположенные между морем и государством, не имеющим морского берега, по общему соглашению с этим последним и в соответствии с существующими международными конвенциями предоставляют:

- а) государству, не имеющему морского берега, на основе взаимности, свободный путь через свою территорию, и
- б) судам, плавающим под флагом этого государства, на условиях равенства со своими судами или судами других государств, доступ к морским портам и использованию этих портов.

2. Государства, расположенные между морем и государством, не имеющим морского берега, решают по общему соглашению с этим последним и с учетом прав прибрежного государства или государства, через территорию которого совершается транзит, а также особых условий, в которых находится государство, не имеющее морского берега, все вопросы, относящиеся к свободе транзита и равенства в пользовании портами, если такие государства не являются уже сторонами действующих международных конвенций",

вновь подтверждая нижеследующие принципы, принятые Конференцией Организации Объединенных Наций по вопросам торговли и развития при том условии, что эти принципы считаются взаимосвязанными и что каждый принцип должен истолковываться с учетом остальных принципов:

Принцип I

Признание права каждого не имеющего выхода к морю государства на свободный доступ к морю существенно необходимо для расширения международной торговли и экономического развития.

Принцип II

В территориальных и внутренних водах суда, плавающие под флагом государства, не имеющего выхода к морю, пользуются такими же правами и тем же режимом, какими пользуются суда, плавающие под флагом морских государств, за исключением судов данного прибрежного государства.

Принцип III

Для того чтобы пользоваться свободой мореплавания на равных правах с морскими государствами, государства, не имеющие выхода к морю, должны иметь свободный доступ к морю. Для этой цели государства, расположенные между морем и государством, не имеющим выхода к морю, по общему соглашению с этим последним и в соответствии с существующими международными конвенциями, предоставляют судам, плавающим под флагом этого государства, на условиях равенства со своими судами или судами других государств, доступ к морским портам и использованию этих портов.

Принцип IV

С целью всемерного содействия экономическому развитию государств, не имеющих выхода к морю, все государства предоставляют не имеющим выхода к морю государствам, на основе взаимности, право свободного и неограниченного транзита, с тем чтобы они могли свободно участвовать в региональной и международной торговле при всех обстоятельствах и в отношении всех видов товаров.

Транзитные товары не должны облагаться таможенными пошлинами.

С транзитных транспортных средств не должно взиматься специальных налогов или сборов, превышающих налоги или сборы, взимаемые с транспортных средств страны транзита.

Принцип V

Государство транзита, сохраняя полный суверенитет над своей территорией, имеет право принимать все необходимые меры для обеспечения того, чтобы пользование правом свободного и неограниченного транзита никоим образом не нарушало его законные интересы любого рода.

Принцип VI

С тем чтобы ускорить эволюцию общего подхода к разрешению специальных и особых проблем в области торговли и развития,

стоящих перед находящимися в различных географических районах странами, не имеющими выхода к морю, все государства должны поощрять заключение направленных на это региональных и других международных соглашений.

Принцип VII

Льготы и особые права, предоставляемые не имеющим выхода к морю странам ввиду их особого географического положения, не подпадают под действие принципа наибольшего благоприятствования.

Принцип VIII

Принципы, определяющие право не имеющего выхода к морю государства на свободный доступ к морю, никоим образом не отменяют существующие соглашения между двумя или несколькими договаривающимися сторонами, касающиеся этих проблем, и не препятствуют заключению таких соглашений в будущем при условии, что в этих соглашениях не будет установлен режим, менее благоприятный, чем упомянутые выше положения, или противоречащий этим положениям.

Договорились о нижеследующем:

Статья 1

Определения

В настоящей Конвенции:

- а) Под "внутриконтинентальным государством" понимается любое Договаривающееся государство, которое не имеет морского побережья.
- б) Под "транзитным движением" понимается следование товаров, включая товаробагаж, через территорию какого-либо Договаривающегося государства между внутриконтинентальным государством и морем в тех случаях, когда это следование является частью полного пути, начинающегося или кончающегося в пределах территории этого внутриконтинентального государства и включающего перевозку морем,

непосредственно предшествующую такому следованию или следующую за ним. Перегрузка, складирование, разделение грузовых партий на более мелкие партии и изменение в способе перевозки таких товаров, а также сборка, разборка или повторная сборка машин и громоздких предметов не ведут к исключению следования товаров из понятия "транзитное движение" при условии, что любые такие операции производятся исключительно в целях удобства перевозки. Ничто в настоящем пункте не должно рассматриваться как положение, обязывающее любое Договаривающееся государство создавать на его территории постоянные установки для такой сборки, разборки или повторной сборки либо разрешать создание этих установок.

- с) Под "транзитным государством" понимается любое Договаривающееся государство, как имеющее морское побережье, так и не имеющее его, расположенное между внутриконтинентальным государством и морем, через территорию которого осуществляется "транзитное движение".
- д) Выражение "транспортные средства" означает:
- i) Любой железнодорожный подвижной состав, любые морские и речные суда и средства дорожного транспорта;
 - ii) Носильщиков и вьючных животных - там, где это требуется по местным условиям;
 - iii) Другие транспортные средства, а также трубопроводы и газопроводы - по соглашению между заинтересованными Договаривающимися государствами, если они используются для транзитного движения, как оно понимается в настоящей статье.

Статья 2

Свобода транзита

1. В соответствии с положениями настоящей Конвенции транзитному движению и транспортным средствам обеспечивается свобода транзита. При условии соблюдения других положений настоящей Конвенции, меры, принимаемые Договаривающимися государствами для регулирования и осуществления перевозок через их территорию, будут способствовать транзитному движению по используемым маршрутам, взаимно приемлемым в отношении транзита для заинтересованных Договаривающихся государств. В соответствии с положениями настоящей Конвенции не проводится никакой дискриминации по признаку места происхождения, отправки, ввоза, вывоза или назначения товаров либо в связи с любыми обстоятельствами, относящимися к праву собственности на товары или к праву собственности на суда, средства наземного транспорта или иные используемые транспортные средства, месту регистрации или флагу указанных транспортных средств.

2. Правила, регулирующие использование транспортных средств, проходящих через часть территории или всю территорию другого Договаривающегося государства, устанавливаются по взаимному соглашению между заинтересованными Договаривающимися государствами с учетом многосторонних международных конвенций, участниками которых они являются.

3. Каждое Договаривающееся государство, в соответствии со своими законами, правилами и постановлениями, выдает разрешение на следование через свою территорию или доступ на такую территорию лицам, передвижение которых необходимо для транзитного движения.

4. Договаривающиеся государства разрешают транзитное движение через свои территориальные воды в соответствии с принципами обычного международного права или подлежащими применению международными конвенциями, а также в соответствии со своими внутренними правилами.

Статья 3

Таможенные пошлины и особые транзитные сборы

Транзитное движение не подлежит обложению со стороны каких бы то ни было властей на территории транзитного государства таможенными пошлинами или налогами, взимаемыми в связи с импортом или экспортом, или особыми сборами в связи с транзитом. Тем не менее, такое транзитное движение может облагаться сборами, предназначенными исключительно для покрытия связанных с транзитом расходов по надзору и административных расходов. Ставки этих сборов должны максимально соответствовать расходам, на покрытие которых они предназначены, и, при условии соблюдения этого положения, сборы должны взиматься в соответствии с требованием о недопущении дискриминации, установленным в пункте 1 статьи 2.

Статья 4

Транспортные средства и тарифы

1. Договаривающиеся государства обязуются, в зависимости от имеющихся у них возможностей, предоставлять в пунктах ввоза, вывоза, а в случае необходимости - в пунктах перегрузки, соответствующие транспортные средства и погрузочно-разгрузочное оборудование, чтобы транзитное движение осуществлялось без неоправданных задержек.

2. Договаривающиеся государства обязуются применять к транзитному движению, пользующемуся устройствами, эксплуатируемыми государством или находящимися под управлением государства, тарифы или сборы, которые, с учетом условий транспорта и соображений коммерческой конкуренции, будут разумными в отношении как их ставок, так и условий их применения. Эти тарифы или сборы устанавливаются таким образом, чтобы максимально облегчать транзитное движение, и не должны превышать тарифов или сборов, применяемых Договаривающимися государствами при перевозках через их территорию товаров стран, имеющих выход к морю. Положения настоящего пункта распространяются также на тарифы и сборы, которые могут применяться к транзитному движению, пользующемуся устройствами, эксплуатируемыми

предприятиями или частными лицами или находящимися под их управлением, в тех случаях, когда тарифы или сборы устанавливаются или регламентируются Договаривающимся государством. Употребляемое в настоящем пункте понятие "устройства" охватывает транспортные средства, портовые сооружения и пути, за пользование которыми взимаются тарифы или сборы.

3. Всякая монопольная служба буксировки, которая создана на водных путях, используемых в целях транзита, должна быть организована таким образом, чтобы не препятствовать транзитному проходу судов.

4. Положения настоящей статьи должны применяться с соблюдением условий о недопущении дискриминации, установленных в пункте 1 статьи 2.

Статья 5

Методы и документация, касающиеся таможенных, транспортных и других формальностей

1. Договаривающиеся государства применяют административные и таможенные меры, разрешающие свободное, непрерывное и постоянное транзитное движение. В случае необходимости они должны вступать в переговоры для достижения соглашения относительно мер по обеспечению и облегчению упомянутого транзитного движения.

2. Договаривающиеся государства обязуются использовать упрощенную документацию и быстрые методы выполнения таможенных, транспортных и других административных формальностей в отношении транзитного движения в течение всего транзитного следования по их территории, включая всякую перегрузку, складирование, разделение грузовых партий на более мелкие партии и изменения в способе перевозки, которые могут произойти в течение такого следования.

Статья 6

Хранение транзитных грузов

1. Условия хранения транзитных грузов в пунктах ввоза и вывоза и в промежуточных пунктах транзитного государства могут быть установлены по соглашению между заинтересованными государствами. Транзитные государства предоставляют по меньшей мере такие же благоприятные условия хранения, как и те, которые предоставляются для грузов, прибывающих в эти страны или отправляемых из этих стран.
2. Тарифы и сборы устанавливаются в соответствии со статьей 4.

Статья 7

Задержки или затруднения в транзитном движении

1. За исключением случаев непреодолимой силы, Договаривающиеся государства принимают все меры к тому, чтобы избегать задержек или ограничений в транзитном движении.
2. Если в транзитном движении происходят задержки или другие затруднения, компетентные власти транзитного государства или транзитных государств и компетентные власти внутриконтинентального государства сотрудничают в целях их быстрого устранения.

Статья 8

Свободные зоны и другие таможенные возможности

1. В портах ввоза и вывоза транзитных государств, по соглашению между этими государствами и внутриконтинентальными государствами, могут для удобства транзитного движения создаваться свободные зоны или другие таможенные возможности.
2. Такого же рода возможности могут быть также созданы для внутриконтинентальных государств в других транзитных государствах, не имеющих морского побережья или морских портов.

Статья 9

Предоставление более значительных возможностей

Настоящая Конвенция никоим образом не влечет за собой лишения права на пользование транзитными возможностями, которые более значительны, чем предусмотренные в настоящей Конвенции, и о которых, при условии их соответствия принципам Конвенции, согласились между собой Договаривающиеся государства, или которые предоставлены каким-либо Договаривающимся государством. Конвенция также не препятствует предоставлению в будущем права на пользование такими более значительными возможностями.

Статья 10

Отношение к оговорке о наибольшем благоприятствовании

1. Договаривающиеся государства соглашаются о том, что в отношении возможностей и специальных прав, предоставляемых настоящей Конвенцией внутриконтинентальным государствам по причине их особого географического положения, не распространяется действие оговорки о наибольшем благоприятствовании. Внутриконтинентальное государство, не являющееся участником настоящей Конвенции, может претендовать на возможности и специальные права, предоставляемые внутриконтинентальным государствам в соответствии с настоящей Конвенцией, только на основании оговорки о наибольшем благоприятствовании, предусмотренной договором между этим внутриконтинентальным государством и Договаривающимся государством, предоставляющим такие возможности и специальные права.

2. Если какое-либо Договаривающееся государство предоставляет какому-либо внутриконтинентальному государству возможности или специальные права, более значительные, чем те, которые предусматриваются в настоящей Конвенции, предоставление этих возможностей или специальных прав можно ограничить данным внутриконтинентальным государством, за исключением случаев, когда непредоставление таких более значительных возможностей или специальных прав любому другому внутриконтинентальному государству противоречит положениям о

наибольшем благоприятствовании, содержащемся в каком-нибудь договоре между таким другим внутриконтинентальным государством и Договаривающимся государством, предоставляющим такие возможности или специальные права.

Статья 11

Изъятия из Конвенции по соображениям здравоохранения, безопасности и в целях охраны интеллектуальной собственности

1. Настоящая Конвенция не обязывает ни одно Договаривающееся государство допускать транзит лиц, въезд которых на его территорию воспрещен, или транзит товаров, ввоз которых не допускается, либо по соображениям нравственности, здравоохранения или безопасности общества, либо в качестве меры предосторожности против болезней животных и растений или против вредителей.
2. Каждое Договаривающееся государство имеет право принимать необходимые меры предосторожности и другие меры для обеспечения того, чтобы лица и товары, в особенности товары, на которые имеются монополия, действительно следовали транзитом и чтобы средства транспорта действительно использовались для перевозки таких товаров, а также для обеспечения безопасности путей и средств сообщения.
3. Ничто в настоящей Конвенции не затрагивает мер, которые какое-либо Договаривающееся государство может быть вынуждено принять во исполнение постановлений какой-либо общей международной конвенции, участником которой оно является, независимо от того, носит ли такая конвенция мировой или региональный характер и была ли она уже заключена на день заключения настоящей Конвенции или будет заключена в будущем, в тех случаях, когда такие постановления касаются:
 - а) экспорта, импорта или транзита определенных видов товаров, таких как наркотики, или другие опасные лекарственные средства, или оружие; или

- в) охраны промышленной, литературной или художественной собственности, или охраны фирменных наименований и указаний происхождения или наименований места происхождения, а равно и пресечения недобросовестной конкуренции.

4. Ничто в настоящей Конвенции не препятствует любому Договаривающемуся государству принимать какие-либо меры, необходимые для защиты своих существенных интересов безопасности.

Статья 12

Изъятия в случае чрезвычайных обстоятельств

Меры общего или частного характера, которые Договаривающееся государство вынуждено принимать при возникновении чрезвычайных обстоятельств, угрожающих его политическому существованию или безопасности, могут, в исключительных случаях и в течение возможно более короткого периода, повлечь за собой отступление от положений настоящей Конвенции при том условии, что принцип свободы транзита должен соблюдаться в максимально возможной мере в течение этого периода.

Статья 13

Применение Конвенции во время войны

Настоящая Конвенция не устанавливает права и обязанности воюющих и нейтральных сторон во время войны. Однако Конвенция остается в силе во время войны в той мере, в какой это представляется возможным с учетом таких прав и обязанностей.

Статья 14

Обязательства по Конвенции и права и обязанности государств-членов Организации Объединенных Наций

Настоящая Конвенция не налагает на какое-либо Договаривающееся государство никаких обязательств, противоречащих его правам и обязанностям как члена Организации Объединенных Наций.

Статья 15

Взаимность

Положения настоящей Конвенции применяются на основе взаимности.

Статья 16

Разрешение споров

1. Любой спор, который может возникнуть в связи с толкованием или применением положений настоящей Конвенции и который не разрешен путем переговоров или другими мирными средствами разрешения споров в течение девяти месяцев, разрешается по просьбе одной из сторон путем арбитража. Арбитражная комиссия состоит из трех членов. Каждая сторона в споре назначает одного члена Комиссии, а третий член Комиссии, который должен быть председателем, избирается с общего согласия сторон. Если стороны не придут к соглашению о назначении третьего члена Комиссии в течение трех месяцев, третий член Комиссии назначается Председателем Международного Суда. Если любая из сторон в течение трех месяцев не сделает требуемого назначения, Председатель Международного Суда заполняет оставшиеся вакансии или вакансии.
2. Арбитражная комиссия разрешает передаваемые ей вопросы простым большинством голосов, и ее решения обязательны для сторон.
3. Арбитражные комиссии или другие международные органы, которым поручается разрешение споров по настоящей Конвенции, сообщают другим Договаривавшимся государствам через посредство Генерального Секретаря Организации Объединенных Наций о существовании и характере споров и об условиях их разрешения.

Статья 17

Подписание

Настоящая Конвенция открыта до 31 декабря 1965 г. для подписания всеми государствами-членами Организации Объединенных Наций или любого специализированного учреждения или государствами,

являющимися участниками Статута Международного Суда, а также любым другим государством, приглашенным Генеральной Ассамблеей Организации Объединенных Наций стать участником Конвенции.

Статья 18

Ратификация

Настоящая Конвенция подлежит ратификации. Ратификационные грамоты сдаются на хранение Генеральному Секретарю Организации Объединенных Наций.

Статья 19

Присоединение

Настоящая Конвенция открыта для присоединения любого государства, принадлежащего к одной из четырех категорий, перечисленных в статье 17. Акты о присоединении сдаются на хранение Генеральному Секретарю Организации Объединенных Наций.

Статья 20

Вступление в силу

1. Настоящая Конвенция вступает в силу на тридцатый день после дня сдачи на хранение ратификационных грамот или актов о присоединении по меньшей мере двумя внутриконтинентальными государствами и двумя транзитными государствами, имеющими морское побережье.
2. В отношении каждого государства, которое ратифицирует Конвенцию или присоединяется к ней после сдачи на хранение ратификационных грамот или актов о присоединении, необходимых для вступления в силу настоящей Конвенции в соответствии с пунктом 1 настоящей статьи, Конвенция вступает в силу на тридцатый день после сдачи на хранение этим государством своей ратификационной грамоты или акта о присоединении.

Статья 21

Пересмотр

По требованию одной трети Договаривающихся государств и с согласия большинства Договаривающихся государств, Генеральный Секретарь Организации Объединенных Наций созывает конференцию с целью пересмотра настоящей Конвенции.

Статья 22

Уведомления, направляемые Генеральным Секретарем

Генеральный Секретарь Организации Объединенных Наций уведомляет все государства, принадлежащие к одной из четырех категорий, перечисленных в статье 17:

- а) о подписании настоящей Конвенции и сдаче на хранение ратификационных грамот или актов о присоединении в соответствии со статьями 17, 18 и 19;
- б) о дате вступления в силу настоящей Конвенции в соответствии со статьей 20;
- с) о требованиях о пересмотре настоящей Конвенции в соответствии со статьей 21.

Статья 23

Аутентичные тексты

Подлинник настоящей Конвенции, тексты которой на русском, английском, испанском, китайском и французском языках являются равно аутентичными, будет сдан на хранение Генеральному Секретарю Организации Объединенных Наций, который направит его заверенные копии всем государствам, принадлежащим к одной из четырех категорий, перечисленных в статье 17.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, надлежащим образом уполномоченные своими правительствами, подписали настоящую Конвенцию.

Совершено в Центральных учреждениях Организации Объединенных Наций в Нью-Йорке восьмого июля тысяча девятьсот шестьдесят пятого года.

CONFERENCIA DE LAS NACIONES UNIDAS
SOBRE EL COMERCIO DE TRANSITO
DE LOS PAISES SIN LITORAL

CONVENCION
SOBRE EL COMERCIO DE TRANSITO
DE LOS ESTADOS SIN LITORAL



NACIONES UNIDAS

1966

CONVENCION SOBRE EL COMERCIO DE TRANSITO DE LOS ESTADOS SIN LITORAL

PREAMBULO

Los Estados Parte en la presente Convención,

Recordando que el Artículo 55 de la Carta de las Naciones Unidas exige que éstas promuevan condiciones de progreso económico y la solución de problemas internacionales de carácter económico,

Tomando nota de la resolución 1028 (XI) de la Asamblea General, sobre los países sin litoral marítimo y la expansión del comercio internacional, en la que se reconoce que "los países sin litoral marítimo necesitan facilidades de tránsito adecuadas para que se promueva el comercio internacional" y en la que se invita a los gobiernos de los Estados Miembros "a que reconozcan plenamente la necesidad de los Miembros que no tienen litoral marítimo en lo referente al comercio de tránsito, y que en consecuencia les concedan facilidades adecuadas conforme a la práctica y al derecho internacional, teniendo en cuenta las futuras necesidades que resulten del desarrollo económico de los países sin litoral marítimo",

Recordando el artículo 2 de la Convención sobre la Alta Mar, en el que se afirma que estando la alta mar abierta a todas las naciones, ningún Estado podrá pretender legítimamente someter cualquier parte de ella a su soberanía, y el artículo 3 de dicha Convención donde se establece el principio de que:

"1. Para gozar de la libertad del mar en igualdad de condiciones con los Estados ribereños, los Estados sin litoral deberán tener libre acceso al mar. A tal fin, los Estados situados entre el mar y un Estado sin litoral garantizarán, de común acuerdo con este último y en conformidad con las convenciones internacionales existentes:

a) Al Estado sin litoral, en condiciones de reciprocidad, el libre tránsito por su territorio;

b) A los buques que enarboles la bandera de este Estado, el mismo trato que a sus propios buques o a los buques de cualquier otro Estado, en cuanto a la entrada a los puertos marítimos y a su utilización.

2. Los Estados situados entre el mar y un Estado sin litoral reglamentarán de acuerdo con éste, teniendo en cuenta los derechos del Estado ribereño o de tránsito y las particularidades del Estado sin litoral, todo lo relativo a la libertad de tránsito y a la igualdad de trato en los puertos en caso de que tales Estados no sean ya parte en las convenciones internacionales existentes."

Reafirmando los principios siguientes aprobados por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, quedando entendido que esos principios son interdependientes y que cada uno de ellos debe ser interpretado teniendo en cuenta los demás.

Principio I

El reconocimiento del derecho de todo Estado sin litoral a gozar de libre acceso al mar es un principio esencial para la expansión del comercio internacional y el desarrollo económico.

Principio II

En las aguas territoriales y en las interiores, los buques que enarbolan el pabellón de países sin litoral deberán tener derechos idénticos y gozar de trato idéntico a los que disfruten los buques que enarbolan el pabellón de Estados marítimos que no sean el Estado territorial.

Principio III

Para gozar de la libertad de los mares en igualdad de condiciones con los Estados ribereños, los Estados sin litoral deberán tener libre acceso al mar. A tal fin, los Estados situados entre el mar y un Estado sin litoral concederán, de común acuerdo con este último y de conformidad con las convenciones internacionales existentes, a los buques que enarbolan el pabellón de este Estado, el mismo trato que a sus propios buques o a los buques de cualquier otro Estado, en cuanto a la entrada a los puertos marítimos y a su utilización.

Principio IV

A fin de promover plenamente el desarrollo económico de los países sin litoral, todos los Estados deberán otorgarles, sobre una base de reciprocidad, un tránsito libre e irrestricto, de modo que tengan libre acceso al comercio regional e internacional, en toda circunstancia y para todo tipo de mercancías. No se percibirán aranceles aduaneros sobre las mercancías en tránsito. Los medios del transporte en tránsito no deberán gravarse con tasas especiales superiores a las percibidas por el uso de los medios de transporte del país de tránsito.

Principio V

El Estado de tránsito, además de conservar la plena soberanía sobre su territorio, tendrá derecho a adoptar las medidas indispensables para asegurar que el ejercicio del derecho de tránsito libre e irrestricto no lesione en forma alguna ninguno de sus intereses legítimos.

Principio VI

Con el fin de acelerar la evolución de un método universal para dar solución a los problemas especiales y particulares que plantean el comercio y el desarrollo de los países sin litoral en las distintas regiones geográficas, todos los Estados deberán fomentar la conclusión de acuerdos regionales y de otros acuerdos internacionales a este respecto.

Principio VII

Las ventajas y los derechos especiales concedidos a los países sin litoral por su situación geográfica especial quedarán excluidos de la aplicación de la cláusula de la nación más favorecida.

Principio VIII

Los principios que rigen el derecho de libre acceso al mar de los Estados sin litoral no derogarán en forma alguna los acuerdos existentes entre dos o más partes contratantes relativos a estos problemas, ni serán óbice para la conclusión en lo futuro de acuerdos de tal naturaleza, siempre que estos últimos no establezcan un régimen menos favorable ni sean contrarios a las disposiciones antes citadas.

Han convenido en lo siguiente:

Artículo 1

Definiciones

A los efectos de la presente Convención:

- a) La expresión "Estado sin litoral" denota todo Estado Contratante que no tenga costa marítima;
- b) La expresión "tráfico en tránsito" denota el paso de mercancías, incluido el equipaje no acompañado a través del territorio de un Estado Contratante situado entre un Estado sin litoral y el mar, cuando ese paso sea parte de un trayecto completo que empieza o termina dentro del territorio de ese Estado sin litoral y que incluye el transporte marítimo inmediatamente anterior o posterior al paso. El trasbordo, almacenamiento, fraccionamiento de la carga y cambio del medio de transporte de dichas mercancías, así como el montaje, desmontaje o nuevo montaje de maquinaria o artículos voluminosos, no hará que el paso de las mercancías quede fuera de la definición de "tráfico en tránsito" si tales operaciones se efectúan con el exclusivo objeto de facilitar el transporte. Ninguna de las disposiciones del presente párrafo deberá interpretarse

en el sentido de que impone a ningún Estado Contratante la obligación de establecer o de permitir el establecimiento en su territorio de instalaciones permanentes para tales operaciones de montaje, desmontaje o nuevo montaje;

- c) La expresión "Estado de tránsito" denota un Estado Contratante con o sin costa marítima situado entre un Estado sin litoral y el mar, a través de cuyo territorio pase el "tráfico en tránsito";
- d) La expresión "medios de transporte" denota
 - i) el material ferroviario, las embarcaciones marítimas y fluviales y los vehículos de carretera;
 - ii) cuando las condiciones locales así lo requieran, porteadores y animales de carga;
 - iii) según convengan los Estados Contratantes interesados, otros medios de transporte, así como oleoductos y gasoductos, cuando se usen para el tráfico en tránsito en el sentido del presente artículo.

Artículo 2

Libertad de tránsito

1. La libertad de tránsito será garantizada de conformidad con las disposiciones de la presente Convención para el tráfico en tránsito y los medios de transporte. A reserva de las demás disposiciones de esta Convención, las medidas adoptadas por los Estados Contratantes para regular y activar el tráfico a través de su territorio facilitarán el tráfico en tránsito por las rutas en servicio que acepten mutuamente para el tránsito los Estados Contratantes interesados. En conformidad con las disposiciones de esta Convención, no se hará ninguna discriminación basada en el lugar de origen, partida, entrada, salida o destino, o en cualesquiera circunstancias relativas a la propiedad de las mercancías o a la propiedad, lugar de matrícula o bandera de las embarcaciones, vehículos terrestres u otros medios de transporte utilizados.
2. Las normas que rijan el uso de los medios de transporte cuando éstos atraviesen parcial o totalmente el territorio de otros Estados Contratantes, serán establecidas de común acuerdo por los Estados Contratantes interesados, teniendo en cuenta las convenciones multilaterales en que dichos Estados sean partes.
3. Cada Estado Contratante autorizará, de acuerdo con sus leyes, normas y reglamentos, el paso a través de su territorio o el acceso a ese territorio de las personas cuyo desplazamiento sea necesario para el tráfico en tránsito.

4. Los Estados Contratantes permitirán el paso de tráfico en tránsito a través de sus aguas territoriales de conformidad con los principios del derecho internacional consuetudinario o las convenciones internacionales aplicables y con sus normas internas.

Artículo 3

Derechos de aduana e impuestos especiales de tránsito

El tráfico en tránsito no será sometido por ninguna autoridad del Estado de tránsito a derechos aduaneros, a ningún otro derecho o impuesto de importación o exportación, ni a ningún impuesto especial por razón de su tránsito. Sin embargo, sobre ese tráfico en tránsito podrán imponerse tasas que tengan por único objeto sufragar los gastos de vigilancia y de administración que suponga ese tránsito. El importe de esas tasas deberá corresponder en el mayor grado posible a los gastos que tengan por objeto cubrir y, con sujeción a esta condición, tales tasas deberán imponerse de conformidad con el requisito de la no discriminación definido en el párrafo 1 del artículo 2.

Artículo 4

Medios de transporte y tarifas

1. Los Estados Contratantes se obligan a facilitar, según las disponibilidades, en los puntos de entrada y de salida y, si es necesario, de transbordo, medios de transporte y material de manipulación adecuados para el movimiento del tráfico en tránsito sin demoras innecesarias.
2. Los Estados Contratantes se obligan a aplicar al tráfico en tránsito que haga uso de instalaciones explotadas o administradas por el Estado, tarifas o gravámenes que, teniendo en cuenta las condiciones del tráfico y consideraciones de competencia comercial, sean razonables tanto por su importe como por el método de exacción. Esas tarifas o gravámenes se fijarán de manera que faciliten en todo lo posible el tráfico en tránsito y no serán superiores a las tarifas o gravámenes que los Estados Contratantes apliquen al transporte por su territorio de mercancías de países con salida al mar. Las disposiciones de este párrafo también se aplicarán a las tarifas y gravámenes impuestos al tráfico en tránsito que emplee instalaciones explotadas o administradas por empresas o por particulares cuando esas tarifas o gravámenes estén fijados o reglamentados por el Estado Contratante. A los efectos de este párrafo, el término "instalaciones" incluirá los medios de transporte, las instalaciones portuarias y las rutas por cuyo uso se impongan tarifas o gravámenes.

3. Todo servicio de transporte establecido con carácter de monopolio en vías navegables empleadas para el tránsito deberá organizarse en forma que no dificulte el tránsito de embarcaciones.

4. Las disposiciones de este artículo se aplicarán en las condiciones de no discriminación definidas en el párrafo 1 del artículo 2.

Artículo 5

Métodos y documentación en lo que concierne a las aduanas, el transporte, etc.

1. Los Estados Contratantes aplicarán medidas administrativas y aduaneras que permitan el paso libre, no interrumpido y continuo de las mercaderías en tránsito. En caso necesario, entablarán negociaciones a fin de convenir medidas para asegurar y facilitar ese tránsito.

2. Los Estados Contratantes se comprometen a utilizar una documentación simplificada y métodos expeditivos en lo que concierne a las aduanas, el transporte y demás procedimientos administrativos relativos al tráfico en tránsito en todo el trayecto en tránsito por su territorio, incluso para todo transbordo, almacenamiento, fraccionamiento de carga y cambio de modo de transporte que tuviere lugar en el curso de ese trayecto.

Artículo 6

Almacenamiento de las mercancías en tránsito

1. Las condiciones de almacenamiento de las mercancías en tránsito en los puntos de entrada y salida y en puntos intermedios del Estado de tránsito podrán establecerse mediante acuerdo entre los Estados interesados. Los Estados de tránsito concederán condiciones de almacenamiento al menos tan favorables como las que se apliquen a las mercancías procedentes de sus propios países o destinados a ellos.

2. Las tarifas y gravámenes se determinarán de conformidad con lo dispuesto en el artículo 4.

Artículo 7

Retrasos o dificultades en el tráfico en tránsito

1. Salvo en casos de fuerza mayor, los Estados Contratantes tomarán todas las medidas necesarias a fin de evitar retrasos o restricciones al tráfico en tránsito.

2. En caso de que se produzcan retrasos u otras dificultades en el tráfico en tránsito, las autoridades competentes del Estado o Estados de tránsito y del Estado sin litoral cooperarán para ponerles fin rápidamente.

Artículo 8

Zonas francas u otras facilidades aduaneras

1. Para la conveniencia del tráfico en tránsito, podrán establecerse zonas francas u otras facilidades aduaneras en los puertos de entrada y de salida de los Estados de tránsito, mediante acuerdos entre estos Estados y los Estados sin litoral.
2. Esta clase de facilidades podrá establecerse asimismo en favor de los Estados sin litoral en otros Estados de tránsito que no tengan costas o puertos marítimos.

Artículo 9

Concesión de mayores facilidades

La presente Convención no implica de ningún modo el retiro de facilidades de tránsito mayores que las que resulten de sus disposiciones y que, en condiciones compatibles con sus principios, hubiesen sido convenidas entre Estados Contratantes o concedidas por uno de ellos. La Convención tampoco impide conceder en el porvenir facilidades análogas.

Artículo 10

Relación con la cláusula de la nación más favorecida

1. Los Estados Contratantes convienen en que las facilidades y los derechos especiales concedidos en virtud de la presente Convención a los Estados sin litoral en vista de su situación geográfica especial, quedan excluidos de la aplicación de la cláusula de la nación más favorecida. Un Estado sin litoral que no sea parte en esta Convención podrá pedir las facilidades y los derechos especiales concedidos a los Estados sin litoral en la presente Convención sólo invocando la cláusula de la nación más favorecida contenida en un tratado concertado entre ese Estado sin litoral y el Estado Contratante que conceda tales facilidades y derechos especiales.

2. Si un Estado Contratante concede a un Estado sin litoral facilidades o derechos especiales mayores que los que se prevén en esta Convención, tales facilidades o derechos especiales pueden limitarse a dicho Estado sin litoral, excepto en la medida en que al excluir de dichas mayores facilidades o derechos especiales a otro Estado sin litoral se contravenga la cláusula de la nación más favorecida contenida en un tratado concertado entre ese otro Estado sin litoral y el Estado Contratante que conceda dichas facilidades o derechos especiales.

Artículo 11

Excepciones a la Convención por motivos de salud pública, seguridad y protección de la propiedad intelectual

1. Ningún Estado Contratante quedará obligado por la presente Convención a permitir el tránsito de personas cuya entrada a su territorio estuviere prohibida, o de mercancías de una categoría cuya importación estuviere prohibida, por razones de moral pública, salubridad o seguridad pública o como precaución contra las enfermedades de animales o plantas o contra las plagas.

2. Cada Estado Contratante tendrá derecho a tomar las precauciones y medidas necesarias para asegurarse de que las personas y las mercancías, especialmente las sometidas a monopolio, se encuentran realmente en tránsito y que los medios de transporte se utilizan realmente para el paso de dichas mercancías así como para proteger la seguridad de las vías y los medios de comunicación.

3. Ninguna disposición de la presente Convención podrá afectar a las medidas que un Estado Contratante pueda verse obligado a adoptar en virtud de las disposiciones de una convención internacional general, de alcance mundial o regional, en la que sea parte, independientemente de que dicha convención haya sido ya concluida para la fecha de la presente Convención o de que lo sea posteriormente, cuando tales disposiciones se refieran:

- a) a la exportación, la importación y el tránsito de tipos particulares de mercancías como los estupefacientes u otras drogas nocivas o las armas, o

b) a la protección de los derechos de propiedad industrial, literaria o artística, a la protección de los nombres comerciales, indicaciones de procedencia o denominaciones de origen, y a la supresión de la competencia desleal.

4. Ninguna disposición de la presente Convención impedirá a ningún Estado Contratante la adopción de cualquier medida necesaria para la protección de los intereses esenciales de su seguridad.

Artículo 12

Excepciones para casos de emergencia

Las medidas de carácter general o particular que un Estado contratante se vea obligado a adoptar en una situación de emergencia que ponga en peligro su existencia política o su seguridad podrán apartarse, a título excepcional y por el período más breve posible, de las disposiciones de la presente Convención, en la inteligencia de que el principio de la libertad de tránsito deberá observarse en la máxima medida posible durante ese período.

Artículo 13

Vigencia de la Convención en tiempo de guerra

La presente Convención no determina los derechos y deberes de las partes beligerantes y neutrales en tiempo de guerra. Sin embargo, la presente Convención continuará en vigor en tiempo de guerra en la medida en que lo permitan esos derechos y deberes.

Artículo 14

Obligaciones que impone la Convención y derechos y obligaciones de los Estados Miembros de las Naciones Unidas

La presente Convención no impone a ningún Estado Contratante ninguna obligación incompatible con sus derechos y obligaciones como Miembro de las Naciones Unidas.

Artículo 15

Reciprocidad

Las disposiciones de la presente Convención se aplicarán sobre la base de la reciprocidad.

Artículo 16

Arreglo de controversias

1. Toda controversia que pueda originarse con respecto a la interpretación o aplicación de esta Convención, que no se resuelva mediante negociación u otros medios pacíficos de solución dentro de un plazo de nueve meses, será zanjada mediante arbitraje a petición de una de las partes. La comisión de arbitraje se compondrá de tres miembros. Cada una de las partes en la controversia nombrará a un miembro de la Comisión, mientras que el tercero, que será Presidente, será elegido de común acuerdo entre las partes. Si éstas no logran ponerse de acuerdo sobre la designación del tercer miembro en un plazo de tres meses, el tercer miembro será designado por el Presidente de la Corte Internacional de Justicia. En el caso de que cualquiera de las partes no efectúe nombramientos en un período de tres meses, el Presidente de la Corte Internacional de Justicia cubrirá la vacante o vacantes restantes.
2. La comisión de arbitraje decidirá por mayoría simple sobre cualquier cuestión que se le someta y sus decisiones serán obligatorias para las partes.
3. Las comisiones de arbitraje o cualesquiera otros órganos internacionales encargados de resolver las controversias en virtud de la presente Convención pondrán en conocimiento de los demás Estados Contratantes, por conducto del Secretario General de las Naciones Unidas, la existencia y la naturaleza de las controversias y los términos de su arreglo.

Artículo 17

Firma

La presente Convención estará abierta hasta el 31 de diciembre de 1965 a la firma de todos los Estados Miembros de las Naciones Unidas o de algún organismo especializado, así como de todo Estado Parte en el Estatuto de la Corte Internacional de Justicia y de cualquier otro Estado invitado por la Asamblea General de las Naciones Unidas a ser Parte en la Convención.

Artículo 18

Ratificación

La presente Convención está sujeta a ratificación. Los instrumentos de ratificación se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 19

Adhesión

La presente Convención quedará abierta a la adhesión de los Estados pertenecientes a alguna de las cuatro categorías mencionadas en el artículo 17. Los instrumentos de adhesión se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 20

Entrada en vigor

1. La presente Convención entrará en vigor el trigésimo día a partir de la fecha en que hayan sido depositados los instrumentos de ratificación o de adhesión de, por lo menos, dos Estados sin litoral y dos Estados de tránsito con litoral.
2. Para cada Estado que ratifique la Convención o se adhiera a ella después de haber sido depositados los instrumentos de ratificación o de adhesión necesarios para la entrada en vigor de la presente Convención de conformidad con lo dispuesto en el párrafo 1 de este artículo, la Convención entrará en vigor el trigésimo día a partir de la fecha en que tal Estado haya depositado su instrumento de ratificación o de adhesión.

Artículo 21

Revisión

A petición de un tercio de los Estados Contratantes y con el asentimiento de la mayoría de los Estados Contratantes, el Secretario General de las Naciones Unidas convocará a una Conferencia para proceder a la revisión de la presente Convención.

Artículo 22

Comunicaciones por el Secretario General

El Secretario General de las Naciones Unidas comunicará a todos los Estados pertenecientes a cualquiera de las cuatro categorías mencionadas en el artículo 17:

- a) las firmas de la presente Convención y el depósito de instrumentos de ratificación o adhesión, de conformidad con lo dispuesto en los artículos 17, 18 y 19;
- b) la fecha en que entre en vigor la presente Convención, de conformidad con lo dispuesto en el artículo 20;
- c) las peticiones de revisión, de conformidad con lo dispuesto en el artículo 21.

Artículo 23

Textos auténticos

El original de la presente Convención, cuyos textos en chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en poder del Secretario General de las Naciones Unidas, quien enviará copia certificada a todos los Estados pertenecientes a cualquiera de las cuatro categorías mencionadas en el artículo 17.

EN TESTIMONIO DE LO CUAL los infrascritos plenipotenciarios, debidamente autorizados por sus respectivos Gobiernos, firman la presente Convención.

Hecho en la Sede de las Naciones Unidas, Nueva York, en este día ocho de Julio de mil novecientos sesenta y cinco.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗:
За Афганистан:
POR EL AFGANISTÁN:

Abdul H. TABIBI

FOR ALBANIA:
POUR L'ALBANIE:
阿爾巴尼亞:
За Албанию:
POR ALBANIA:

FOR ALGERIA:
POUR L'ALGÉRIE:
阿爾及利亞:
За Алжир:
POR ARGELIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За Аргентину:
POR LA ARGENTINA:

Lucio GARCÍA DEL SOLAR
December 29, 1965

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞:
За Австралию:
POR AUSTRALIA:

FOR AUSTRIA:
POUR L'AUTRICHE:
奧地利:
За Австрию:
POR AUSTRIA:

FOR BELGIUM:
POUR LA BELGIQUE:
比利時:
За Бельгию:
POR BÉLGICA:

Compte tenu des réserves* exprimées dans ma lettre à Monsieur le Secrétaire général de l'Organisation des Nations Unies, No S. 5036 du 30 décembre 1965¹.

C. SCHUURMANS
le 30 décembre 1965

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞:
За БОЛИВИЮ:
POR BOLIVIA:

F. ORTIZ S.
29 de diciembre de 1965

Translation by the Secretariat of the United Nations:

¹Subject to the reservations* stated in my letter No. S. 5036 of 30 December 1965, addressed to the Secretary-General of the United Nations.

**Text of the reservations:*

1. With regard to the application of article 3 of the Convention, the Belgian Government considers that the exemption relates exclusively to duties or taxes on imports or exports, and not to taxes on transactions, such as the Belgian tax on transport and auxiliary services, which also apply to internal trade.

2. Belgium can apply article 4, paragraph 1, only in so far as State-owned means of transport and handling equipment are concerned.

3. The Belgian Government intends, upon depositing its instrument of ratification of the Convention, to make a reservation concerning the rights and obligations of Belgium arising from its adherence to certain international treaties relating to economic matters or trade.

**Texte des réserves:*

1. Pour l'application de l'article 3 de la Convention, le Gouvernement belge considère que l'exemption vise exclusivement les droits ou taxes sur les importations ou les exportations, et non les impôts sur les transactions, qui sont également applicables au commerce intérieur, tels que la taxe belge sur les transports et sur les prestations accessoires au transport.

2. La Belgique ne peut appliquer le paragraphe 1er de l'article 4 que dans la mesure où il s'agit de moyens de transport et de matériel de manutention appartenant à l'Etat.

3. Le Gouvernement belge envisage de faire, lors du dépôt de l'instrument de ratification de la Convention, une réserve en rapport avec les droits et obligations résultant, pour la Belgique, de sa qualité de partie à certains traités internationaux dans le domaine économique ou commercial.

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
За Бразилию:
FOR EL BRASIL:

José SETTE CÂMARA
August 4th, 1965

FOR BULGARIA:
POUR LA BULGARIE:
保加利亞:
За България:
FOR BULGARIA:

FOR BURMA:
POUR LA BIRMANIE:
緬甸:
За Бирму:
FOR BIRMANIA:

FOR BURUNDI:
POUR LE BURUNDI:
布隆提:
За Бурунди:
POR BURUNDI:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國:
За Белорусскую Советскую Социалистическую Республику:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

С оговоркой следующего содержания:

«Правительство Белорусской Советской Социалистической Республики считает для себя необязательными положения статьи 16 Конвенции о транзитной торговле внутриконтинентальных государств, предусматривающей, что члены арбитражной комиссии могут назначаться Председателем Международного Суда, и заявляет, что для назначения членов арбитражной комиссии Председателем Международного Суда необходимо в каждом отдельном случае согласие спорящих государств».

Г. ЧЕРНУЩЕНКО¹
28.XII.65

Translation by the Secretariat of the United Nations:

¹With the following reservation:

The Government of the Byelorussian Soviet Socialist Republic does not consider itself bound by the provisions of article 16 of the Convention on Transit Trade of Land-locked States, under which members of the arbitration commission may be appointed by the President of the International Court of Justice, and declares that, in each individual case, the consent of the contending States is necessary for the appointment of members of the arbitration commission by the President of the International Court of Justice.

G. CHERNUSHCHENKO

Traduction du Secrétariat des Nations Unies:

¹Avec la réserve suivante:

Le Gouvernement de la RSS de Biélorussie ne se considère pas comme lié par les dispositions de l'article 16 de la Convention sur le commerce de transit des pays sans littoral prévoyant que les membres de la commission d'arbitrage pourront être nommés par le Président de la Cour internationale de Justice et déclare que la désignation des membres de la commission d'arbitrage par le Président de la Cour internationale de Justice exige dans chaque cas l'accord des parties au différend.

G. TCHERNOUCHTENKO

FOR CAMBODIA:
POUR LE CAMBODGE:
柬埔寨:
За Камбоджу:
FOR CAMBOYA:

FOR CAMEROON:
POUR LE CAMEROUN:
喀麥隆:
За Камерун:
FOR EL CAMERÚN:

J. B. BELEOKEN
10 août 1965

FOR CANADA:
POUR LE CANADA:
加拿大:
За Канаду:
FOR EL CANADÁ:

FOR THE CENTRAL AFRICAN REPUBLIC:
POUR LA RÉPUBLIQUE CENTRAFRICAINE:
中非共和國:
За Центральноафриканскую Республику:
POR LA REPÚBLICA CENTROAFRICANA:

M. GALLIN-DOUATHE
New York, le 30 décembre 1965

FOR CEYLON:
POUR CEYLAN:
錫蘭:
За Цейлон:
POR CEILÁN:

FOR CHAD:
POUR LE TCHAD:
查德:
За Чад:
POR EL CHAD:

FOR CHILE:
POUR LE CHILI:
智利:
За Чили:
POR CHILE:

Con reserva del artículo 16, declarando que en cualquiera controversia con países americanos sobre la interpretación o aplicación de esta Convención, Chile procederá de acuerdo con los instrumentos interamericanos para la solución pacífica de controversias que obliguen tanto a Chile como al otro país americano¹.

Renán FUENTEALBA
December 20, 1965

FOR CHINA:
POUR LA CHINE:
中國:
За Китай:
POR CHINA:

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞:
За Колумбию:
POR COLOMBIA:

Translation by the Secretariat of the United Nations:

¹With a reservation with regard to article 16, to the effect that, in any dispute with American countries over the interpretation or implementation of this Convention, Chile shall proceed in accordance with whatever inter-American instruments concerning the peaceful settlement of disputes may be binding both on Chile and on the other American country.

Traduction du Secrétariat des Nations Unies:

¹Avec la réserve suivante au sujet de l'article 16: au cas où un différend surgirait avec un pays américain, à propos de l'interprétation ou de l'application des dispositions de la Convention, le Chili agirait conformément aux textes des accords interaméricains pour le règlement pacifique des différends qui lient à la fois le Chili et l'autre pays américain en cause.

FOR THE CONGO (BRAZZAVILLE):

POUR LE CONGO (BRAZZAVILLE):

剛果 (布拉薩市):

За Конго (Браззавиль):

POR EL CONGO (BRAZZAVILLE):

FOR THE CONGO (DEMOCRATIC REPUBLIC OF):

POUR LE CONGO (RÉPUBLIQUE DÉMOCRATIQUE DU):

剛果 (民主共和國):

За Демократическую Республику Конго:

POR EL CONGO (REPÚBLICA DEMOCRÁTICA DE):

FOR COSTA RICA:

POUR LE COSTA RICA:

哥斯大黎加:

За Коста-Рику:

POR COSTA RICA:

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
POR CUBA:

FOR CYPRUS:
POUR CHYPRE:
賽普勒斯:
За Кипр:
POR CHIPRE:

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫:
За Чехословакию:
POR CNECOSLOVAQUIA:

With reservations* to articles 16, 17, 19, 22 and 23, the text of which is enclosed hereto.¹

Milan KLUSAK
10 December 1965

**Text of the reservations:*

(1) The Czechoslovak Socialist Republic does not consider itself bound by article 16 providing for a compulsory procedure of arbitration for any dispute which may arise with respect to interpretation or application of the provisions of the Convention. The Czechoslovak Socialist Republic maintains that the consensus of all Parties to the dispute is indispensable in any particular case to be submitted for arbitration.

(2) The Czechoslovak Socialist Republic considers articles 17 and 19 to be of discriminatory character since, on the basis of their provisions, a number of States has been deprived of the possibility of becoming a Party to the Convention.

The Convention relates to matters which are of interest to all States; consequently, it has to be open for participation of all States. In accordance with the principle of sovereign equality, no States have the right to exclude other States from becoming a Party to the Convention of general interest.

(3) The latter reservation applies also to articles 22 and 23 for the same reasons.

Traduction du Secrétariat des Nations Unies:

¹Avec réserves* aux articles 16, 17, 19, 22 et 23. Texte des réserves joint en annexe.

**Texte des réserves:*

1) La République socialiste tchécoslovaque ne se considère pas comme liée par l'article 16, qui prévoit le recours obligatoire à l'arbitrage à l'occasion de tout différend auquel pourrait donner lieu l'interprétation ou l'application des dispositions de la Convention. La République socialiste tchécoslovaque soutient que l'accord de toutes les parties au différend est indispensable dans toute affaire devant être soumise à arbitrage.

2) La République socialiste tchécoslovaque considère que les articles 17 et 19 ont un caractère discriminatoire car, sur la base de leurs dispositions, plusieurs Etats ont été privés de la possibilité de devenir parties à la Convention.

La Convention a trait à des questions qui intéressent tous les Etats; elle doit donc être ouverte à la participation de tous les Etats. Conformément au principe de l'égalité souveraine, aucun Etat n'a le droit d'empêcher d'autres Etats de devenir parties à une convention d'intérêt général.

3) Cette dernière réserve s'applique aussi aux articles 22 et 23 pour les mêmes raisons.

FOR DAHOMEY:
POUR LE DAHOMEY:
達荷美:
За Дагомею:
FOR EL DAHOMEY:

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За Данию:
FOR DINAMARCA:

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國:
За Доминиканскую Республику:
FOR LA REPÚBLICA DOMINICANA:

FOR ECUADOR:
POUR L'EQUATEUR:
厄瓜多:
За Эквадор:
FOR EL ECUADOR:

FOR EL SALVADOR:
POUR EL SALVADOR:
薩爾瓦多:
За Сальвадор:
FOR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
衣索比亞:
За Эфиопию:
FOR ETIOPIA:

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國:
За Федеративную Республику Германии:
POR LA REPÚBLICA FEDERAL DE ALEMANIA:

With the reservations* set forth in my note of December 20, 1965 addressed to the Secretary-General of the United Nations, which is attached herewith.¹

Sigismund VON BRAUN
December 20, 1965

FOR FINLAND:
POUR LA FINLANDE:
芬蘭:
За Финляндию:
POR FINLANDIA:

Traduction du Secrétariat des Nations Unies:

¹Avec les réserves* énoncées dans ma note du 20 décembre 1965 adressée au Secrétaire général des Nations Unies. Texte des réserves joint en annexe.

**Text of the reservations:*

In respect of article 2, paragraph 1, article 5 and article 7:

The Federal Republic of Germany starts from the assumption that normal frontier controls which, in accordance with international agreements and with existing national legislation, are carried through in an adequate and nondiscriminatory manner, meet the requirements of article 2, paragraph 1, article 5 and article 7.

In respect of article 2, paragraph 2:

The Federal Republic of Germany understands this provision to imply that, as long as agreements according to article 2, paragraph 2, have not been concluded, the national regulations of the transit state will apply.

In respect of article 4, paragraph 1 and article 6, paragraph 1:

The Federal Republic of Germany is not in a position to assume obligations as provided for in article 4, paragraph 1 and in article 6, paragraph 1. Considering transport conditions in the Federal Republic of Germany, however, it may be taken for granted that sufficient means of transport as well as handling equipment and storage facilities will be available for traffic in transit. Should difficulties arise nevertheless, the Government of the Federal Republic of Germany would be prepared to seek remedies.

In respect of article 4, paragraph 2 and article 6, paragraph 2:

The Federal Republic of Germany is not in a position to assume obligations as contained in article 4, paragraph 2 and article 6, paragraph 2. The Government of the Federal Republic of Germany is, however, prepared, within the scope of its possibilities, to use its influence as regards tariffs and charges so as to facilitate traffic in transit as much as possible.

**Texte des réserves:*

En ce qui concerne le paragraphe 1 de l'article 2, l'article 5 et l'article 7:

La République fédérale d'Allemagne part de l'hypothèse que les mesures de contrôle qui sont normalement prévues à la frontière et qui, conformément aux accords internationaux et à la législation nationale en vigueur, sont appliquées d'une manière raisonnable et non discriminatoire répondent aux stipulations du paragraphe 1 de l'article 2, de l'article 5 et de l'article 7.

En ce qui concerne le paragraphe 2 de l'article 2:

Pour la République fédérale d'Allemagne, il est implicitement entendu dans cette clause que, jusqu'à la conclusion des accords prévus par le paragraphe 2 de l'article 2, la réglementation nationale de l'Etat transitaire sera applicable.

En ce qui concerne le paragraphe 1 de l'article 4 et le paragraphe 1 de l'article 6:

La République fédérale d'Allemagne n'est pas à même d'assumer les obligations prévues par le paragraphe 1 de l'article 4 et le paragraphe 1 de l'article 6. Néanmoins, compte tenu de l'état des transports dans la République fédérale d'Allemagne, il est possible de présumer que des moyens de transport, du matériel de manutention et des installations d'entreposage adéquats pourront être mis à la disposition du commerce de transit. Au cas où néanmoins des difficultés se produiraient, le Gouvernement de la République fédérale d'Allemagne serait disposé à s'efforcer d'y remédier.

En ce qui concerne le paragraphe 2 de l'article 4 et le paragraphe 2 de l'article 6:

Le Gouvernement de la République fédérale d'Allemagne n'est pas à même d'assumer les obligations prévues par le paragraphe 2 de l'article 4 et le paragraphe 2 de l'article 6. Le Gouvernement de la République fédérale d'Allemagne est néanmoins disposé, dans la mesure du possible, à user de son influence en matière de tarifs et de taxes pour faciliter au maximum le trafic en transit.

FOR FRANCE:
POUR LA FRANCE:
法蘭西:
За Францию:
FOR FRANCIA:

FOR GABON:
POUR LE GABON:
加彭:
За Габон:
FOR EL GABÓN:

FOR GHANA:
POUR LE GHANA:
迦納:
За Гану:
FOR GHANA:

FOR GREECE:
POUR LA GRÈCE:
希臘:
За Грецію:
FOR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉:
За Гватемалу:
FOR GUATEMALA:

FOR GUINEA:
POUR LA GUINÉE:
幾內亞:
За Гвинею:
FOR GUINEA:

FOR HAÏTI:
POUR HAÏTI:
海地:
За Гаити:
FOR HAÏTÍ:

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷:
За Святейший престол:
FOR LA SANTA SEDE:

Alberto GIOVANNETTI
December 30, 1965

FOR HONDURAS:
POUR LE HONDURAS:
宏都拉斯:
За Гондурас:
FOR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利:
За Венгрия:
FOR HUNGRIA:

Károly CSATORDAY
December 30, 1965

FOR ICELAND:
POUR L'ISLANDE:
冰島:
За Исландию:
FOR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度:
За Индию:
FOR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞:
За Индонезию:
FOR INDONESIA:

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
FOR EL IRÁN:

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
FOR EL IRAK:

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭:
За Ирландию:
FOR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
以色列:
За Израиль:
FOR ISRAEL:

FOR ITALY:
POUR L'ITALIE:
義大利:
За Италию:
FOR ITALIA:

Piero VINCI
December 31st, 1965

FOR THE IVORY COAST:
POUR LA CÔTE-D'IVOIRE:
牙象海岸:
За Берег Слоновой Кости:
FOR LA COSTA DE MARFIL:

FOR JAMAICA:
POUR LA JAMAÏQUE:
牙買加:
За Ямайку:
FOR JAMAICA:

FOR JAPAN:
POUR LE JAPON:
日本:
За Японию:
FOR EL JAPÓN:

FOR JORDAN:
POUR LA JORDANIE:
約旦:
За Иорданию:
FOR JORDANIA:

FOR KENYA:
POUR LE KENYA:
肯亞:
За Кению:
FOR KENIA:

FOR KUWAIT:
POUR LE KOWEÏT:
科威特:
За Кувейт:
FOR KUWAIT:

FOR LAOS:
POUR LE LAOS:
寮國:
За Лаос:
FOR LAOS:

T. KHAMPHAN

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
За Ливан:
FOR EL LIBANO:

FOR LIBERIA:
POUR LE LIBÉRIA:
賴比瑞亞:
За Либерию:
FOR LIBERIA:

FOR LIBYA:
POUR LA LIBYE:
利比亞:
За ЛИБИЮ:
FOR LIBIA:

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
列支敦斯登:
За Лихтенштейн:
FOR LIECHTENSTEIN:

FOR LUXEMBOURG:
POUR LE LUXEMBOURG:
盧森堡:
За Люксембург:
FOR LUXEMBURGO:

Pierre WURTH
28.12.1965

FOR MADAGASCAR:
POUR MADAGASCAR:
馬達加斯加:
За Мадагаскар:
FOR MADAGASCAR:

FOR MALAWI:
POUR LE MALAWI:
馬拉威:
За Малави:
FOR MALAWI:

FOR MALAYSIA:
POUR LA MALAISIE:
馬來亞聯邦:
За Малайскую Федерацию:
FOR MALASIA:

FOR MALI:
POUR LE MALI:
馬利:
За Мали:
FOR MALI:

FOR MALTA:
POUR MALTE:
馬耳他:
За Мальту:
FOR MALTA:

FOR MAURITANIA:
POUR LA MAURITANIE:
茅利塔尼亞:
За Мавританию:
FOR MAURITANIA:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексику:
FOR MÉXICO:

FOR MONACO:
POUR MONACO:
摩納哥:
За Монако:
FOR MÓNACO:

FOR MONGOLIA:
POUR LA MONGOLIE:
蒙古:
За Монголию:
FOR MONGOLIA:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥:
За Марокко:
FOR MARRUECOS:

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾:
За Непал:
FOR NEPAL:

Padma Bahadur KHATRI

FOR THE NETHERLANDS:
POUR LES PAYS-BAS:
荷蘭:
За Нидерланды:
FOR LOS PAÍSES BAJOS:

J. G. DE BEUS
December 30, 1965

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭:
За Новую Зеландию:
FOR NUEVA ZELANDIA:

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜:
За Никарагуа:
FOR NICARAGUA:

FOR THE NIGER:
POUR LE NIGER:
奈及爾:
За Нигер:
FOR EL NIGER:

FOR NIGERIA:
POUR LA NIGÉRIA:
奈及利亞:
За Нигерию:
FOR NIGERIA:

FOR NORWAY:
POUR LA NORVÈGE:
挪威:
За Норвегию:
FOR NORUEGA:

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦:
За Пакистан:
FOR EL PAKISTÁN:

FOR PANAMA:
POUR LE PANAMA:
巴拿馬:
За Панама:
POR PANAMÁ:

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭:
За Парагвай:
POR EL PARAGUAY:

Miguel SOLANO LÓPEZ
23 de diciembre de 1965

FOR PERU:
POUR LE PÉROU:
祕魯:
За Перу:
POR EL PERÚ:

FOR THE PHILIPPINES:
POUR LES PHILIPPINES:
菲律賓:
За Филиппины:
FOR FILIPINAS:

FOR POLAND:
POUR LA POLOGNE:
波蘭:
За Польшу:
FOR POLONIA:

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙:
За Португалию:
FOR PORTUGAL:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國:
За Корейскую Республику:
FOR LA REPÚBLICA DE COREA:

FOR THE REPUBLIC OF VIET-NAM:
POUR LA RÉPUBLIQUE DU VIET-NAM:
越南共和國:
За Республику Вьетнам:
FOR LA REPÚBLICA DE VIET-NAM:

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞:
За Румынию:
FOR RUMANIA:

FOR RWANDA:
POUR LE RWANDA:
盧安達:
За Руанду:
FOR RWANDA:

C. MUDENGE
July 23, 1965

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾:
За Сан-Марино:
FOR SAN MARINO:

Franco FIORIO
23 July 1965

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙烏地阿拉伯:
За Саудовскую Аравию:
FOR ARABIA SAUDITA:

FOR SENEGAL:
POUR LE SÉNÉGAL:
塞內加爾:
За Сенегал:
POR EL SENEGAL:

FOR SIERRA LEONE:
POUR LE SIERRA LEONE:
獅子山:
За Сьерра-Леоне:
POR SIERRA LEONA:

FOR SOMALIA:
POUR LA SOMALIE:
索馬利亞:
За Сомали:
POR SOMALIA:

FOR SOUTH AFRICA:
POUR L'AFRIQUE DU SUD:
南非:
За Южную Африку:
POR SUDÁFRICA:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙:
За Испанию:
POR ESPAÑA:

FOR THE SUDAN:
POUR LE SOUDAN:
蘇丹:
За Судан:
POR EL SUDÁN:

With reservation* as far as article 2 is concerned. Reservation is attached.¹

Abdul Magid Bashir EL-AHMADI
11th August 1965

**Text of the reservation:*

The Government of the Republic of the Sudan will not consider itself bound by the third sentence of article 2, paragraph 1, of the Convention in respect of the passage across its territory of goods destined to or coming from South Africa or Portugal or goods the ownership of which could be claimed by South Africa or Portugal. The reservation is made in accordance with the spirit of Security Council resolution S/5773, in which the Security Council condemned the *apartheid* policies of the Government of the Republic of South Africa, resolution A/AC.109/124 in which the Special Committee condemned the colonial policy of Portugal and its persistent refusal to carry out the resolutions of the General Assembly, the Security Council and the Special Committee, and resolution CM/Res.6(I) of the Council of Ministers of the Organization of African Unity. The reservations will remain in force pending the ending of the prevailing situation in South Africa and the Portuguese colonies.

Nor will the Republic of the Sudan, as a member of the Arab League, consider itself bound by the same provision in respect of the passage across its territory of goods destined for or coming from Israel.

Traduction du Secrétariat des Nations Unies:

¹Avec réserve* à l'article 2. Texte de la réserve joint en annexe.

**Texte de la réserve:*

Le Gouvernement de la République du Soudan ne se considérera pas comme lié par les dispositions de la troisième phrase du paragraphe 1 de l'article 2 de la Convention, s'agissant du passage, à travers son territoire, de marchandises à destination ou en provenance de l'Afrique du Sud ou du Portugal, ou de marchandises dont l'Afrique du Sud ou le Portugal pourraient revendiquer la propriété. La présente réserve est formulée conformément à l'esprit de la résolution S/5773, par laquelle le Conseil de sécurité a condamné la politique d'*apartheid* du Gouvernement de la République sud-africaine, de la résolution A/AC.109/124, par laquelle le Comité spécial a condamné la politique coloniale du Portugal et son refus persistant d'appliquer les résolutions de l'Assemblée générale, du Conseil de sécurité et du Comité spécial, et de la résolution CM/Res. 6 (I) du Conseil des ministres de l'Organisation de l'unité africaine. Cette réserve restera en vigueur aussi longtemps que la situation actuelle en Afrique du Sud et dans les colonies portugaises n'aura pas pris fin.

En tant que membre de la Ligue arabe, la République du Soudan ne se considérera pas davantage comme liée par lesdites dispositions, s'agissant du passage, à travers son territoire, de marchandises à destination ou en provenance d'Israël¹.

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
За Швецию:
FOR SUECIA:

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士:
За Швейцарию:
FOR SUIZA:

Ernesto THALMANN
10 décembre 1965

FOR SYRIA:
POUR LA SYRIE:
叙利亞:
За Сирию:
FOR SIRIA:

FOR THAILAND:
POUR LA THAÏLANDE:
泰國:
За Таиланд:
FOR TAILANDIA:

FOR TOGO:
POUR LE TOGO:
多哥:
За Того:
FOR EL TOGO:

FOR TRINIDAD AND TOBAGO:
POUR LA TRINITÉ ET TOBAGO:
千里達及托貝哥:
За Тринидад и Тобаго:
FOR TRINIDAD Y TABAGO:

**FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
蘇維埃社會主義共和國聯邦:
За Союз Советских Социалистических Республик:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:**

С оговоркой следующего содержания:

«Правительство Союза Советских Социалистических Республик считает для себя необязательными положения статьи 16 Конвенции о транзитной торговле внутриконтинентальных государств, предусматривающей, что члены арбитражной комиссии могут назначаться Председателем Международного Суда, и заявляет, что для назначения членов арбитражной комиссии Председателем Международного Суда необходимо в каждом отдельном случае согласие спорящих государств».

Н. ФЕДОРЕНКО

28 декабря 1965 года¹

**FOR THE UNITED ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE UNIE:
阿拉伯聯合共和國:
За Объединенную Арабскую Республику:
POR LA REPÚBLICA ARABE UNIDA:**

Translation by the Secretariat of the United Nations:

¹With the following reservation:

The Government of the Union of Soviet Socialist Republics does not consider itself bound by the provisions of article 16 of the Convention on Transit Trade of Landlocked States, under which members of the arbitration commission may be appointed by the President of the International Court of Justice, and declares that, in each individual case, the consent of the contending States is necessary for the appointment of members of the arbitration commission by the President of the International Court of Justice.

N. FEDORENKO
28 December 1965

Traduction du Secrétariat des Nations Unies:

¹Avec la réserve suivante:

Le Gouvernement de l'Union des Républiques socialistes soviétiques ne se considère pas comme lié par les dispositions de l'article 16 de la Convention sur le commerce de transit des pays sans littoral prévoyant que les membres de la commission d'arbitrage pourront être nommés par le Président de la Cour internationale de Justice et déclare que la désignation des membres de la commission d'arbitrage par le Président de la Cour internationale de Justice exige dans chaque cas l'accord des parties au différend.

N. FEDORENKO
28 décembre 1965

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國:
За Соединенное Королевство Великобритании и Северной Ирландии:
FOR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

FOR THE UNITED REPUBLIC OF TANZANIA:
POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:
坦尚尼亞聯合共和國:
За Объединенную Республику Танзания:
FOR LA REPÚBLICA UNIDA DE TANZANIA:

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國:
За Соединенные Штаты Америки:
FOR LOS ESTADOS UNIDOS DE AMÉRICA:

Charles W. Yost
December 30, 1965

FOR THE UPPER VOLTA:
POUR LA HAUTE-VOLTA:
上伏塔:
За Верхнюю Вольту:
FOR EL ALTO VOLTA:

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭:
За Уругвай:
FOR EL URUGUAY:

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉:
За Венесуэлу:
FOR VENEZUELA:

FOR WESTERN SAMOA:
POUR LE SAMOA-OCCIDENTAL:
西薩摩亞:
За Западное Самоа:
FOR SAMOA OCCIDENTAL:

FOR YEMEN:
POUR LE YÉMEN:
也門:
За Йемен:
FOR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫:
За Югославию:
FOR YUGOSLAVIA:

A. JELIĆ

FOR ZAMBIA:
POUR LA ZAMBIE:
尚比亞:
За Замбiю:
FOR ZAMBIA:

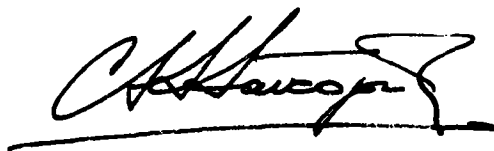
F. M. MULIKITA
23rd December 1965

I hereby certify that the foregoing text is a true copy of the Final Act, Resolutions and Convention on Transit Trade of Land-locked States, adopted by the United Nations Conference on Transit Trade of Land-locked Countries, held at the Headquarters of the United Nations in New York from 7 June to 8 July 1965, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est la copie conforme de l'Acte final, des Résolutions et de la Convention relative au commerce de transit des Etats sans littoral, adoptés par la Conférence des Nations Unies sur le commerce de transit des pays sans littoral, qui s'est tenue au Siège de l'Organisation des Nations Unies, à New York, du 7 juin au 8 juillet 1965, Acte final, Résolutions et Convention dont le texte original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

For the Secretary-General:

Pour le Secrétaire général:



*Under-Secretary
Legal Counsel*

*Le Sous-Secrétaire
Conseiller juridique*

United Nations, New York
21 February 1966

Organisation des Nations Unies, New York,
le 21 février 1966

Certified true copy (X-3)
Copie certifiée conforme (X-3)
August 2017